

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(1972-73)**

(FIFTH LOK SABHA)

FOURTH REPORT

(Presented on the 8th December, 1972)



**LOK SABHA SECRETARIAT
NEW DELHI**

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LOK SABHA

C O R R I G E N D A

to the

Fourth Report of the Committee on
Government Assurances (Fifth Lok Sabha)

Page No.	Correction
4	Line 15 from top, <u>For</u> 'assurance' <u>read</u> 'assurances'
10	Line 10 from bottom, <u>For</u> 'called' <u>read</u> 'culled'
14	Line 16 from top, <u>For</u> 'assurance' <u>read</u> 'assurances'
24	Item No. 23, col.2: <u>For</u> '28.5.72' <u>read</u> '28.5.71'
9	Item No. 100, col.2: <u>For</u> 'USQ No.1282' <u>read</u> 'SQ No.1282'

New Delhi;

February 7, 1973

Magha 22, 1894 (Saka)

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT
ASSURANCES

(1972-73)

Dr. G. S. Melkote—*Chairman*

2. Shri Tulsidas Dasappa
3. Shri M. Deiveekan
4. Shri D. D. Desai
5. Shri S. B. Giri
6. Shri Popatlal M. Joshi
7. Shri Sat Pal Kapur
8. Shri Inder J. Malhotra
9. Shri R. Balakrishna Pillai
10. Shrimati B. Radhabai Ananda Rao
11. Maulana Ishaque Sambhali
12. Shri Sakti Kumar Sarkar
13. Shri C. K. Jaffer Sharief
14. Shri Hari Kishore Singh
15. Shri Ram Chandra Vikal

SECRETARIAT

Shri P. K. Patnaik—*Joint Secretary.*

Shri M. C. Chawla—*Deputy Secretary.*

Shri K. D. Chatterjee—*Under Secretary.*

REPORT

I. Introduction

I, the Chairman of the Committee on Government Assurances, having been authorized by the Committee to present the Report on their behalf, hereby present this Fourth Report of the Committee

2. The Committee was constituted on the 1st June, 1972.

II. Sitzings of the Committee

3. After the presentation of the Third Report on the 24th May, 1972 by the last Committee, the present Committee held 5 sittings on the 16th, 29th August, 5th and 6th October, and 5th December, 1972 and considered the following items:—

- (i) Request from Department of Parliamentary Affairs for dropping of assurances;
- (ii) Position of pending assurances pertaining to Fourth and Fifth Lok Sabha; and
- (iii) Review of pending assurances pertaining to Second Session of Fifth Lok Sabha.

4. At their sitting held on the 5th December, 1972, the Committee considered and adopted their draft Fourth Report.

5. A brief account of the discussion held and the conclusions arrived at by the Committee on the above matters is set forth in the Minutes of the above sittings of the Committee which are appended to this Report and form part of it. Cases, where the Committee found it necessary to make certain observations or recommendations are dealt with in detail as under:—

III. Requests from the Department of Parliamentary Affairs for dropping of assurances

6. The Committee have considered the requests made by the Government for the dropping of the following nine assurances.

- (1) Assurance arising out of the reply given to Unstarred Question No. 194 on the 15th November, 1971 regarding Survey Report on Foreign Book Facts.

- (2) Assurance arising out of the reply given to a supplementary by Shri Vasant Sathe on Starred Question No. 864 on the 17th May, 1972 regarding Mysore-Maharashtra boundary dispute.
- (3) Assurance arising out of the reply given to Unstarred Question No. 1048 on the 22nd March, 1972 regarding issue of licences for setting up of industries in Kerala.
- (4) Assurance arising out of the reply given to Unstarred Question No. 4005 on the 26th April, 1972 regarding review of publicity work at the Conference of Information Ministers.
- (5) Assurance arising out of the reply given to Starred Question No. 732 on the 9th May, 1972 regarding change in organisation of Educational Administration as suggested by the Experts at the Seminar held in New Delhi, on 6th April, 1972.
- (6) Assurance given during the Debate on Demands for Grants (1972-73) relating to the Ministry of Information and Broadcasting in Lok Sabha on the 24th April, 1972 regarding Children's Film Society.
- (7) Assurance given in reply to Starred Question No. 906 on the 5th July, 1971 regarding Delegations sent abroad by Ministry of Defence.
- (8) Assurance given in reply to Unstarred Question No. 5006 on the 2nd September, 1970 regarding misuse of licences by R. K. Machine Tools, Ludhiana.
- (9) Assurance given in reply to Starred Question No. 285 on the 6th April, 1972 regarding suspension of steel supplies to fake industrial units.

7. After examining the reasons advanced by Government in each case, the Committee agree to the dropping of the six assurances at Sl. Nos. (1) to (6) above.

8. As regards the assurance referred to at Sl. No. (7) above, the Committee note that at their sitting held on the 15th May, 1972, the Committee on Government Assurances (1971-72) had reviewed this assurance given in reply to Starred Question No. 906 on the 5th July, 1971 and had urged that the assurance should be implemented without further delay.

The Ministry of Defence have, however, now taken the plea, as stated by the Department of Parliamentary Affairs that "It is not in the public interest to disclose this information till such time the present Emergency lasts as the information might be misused to the detriment of National Security." They, therefore, requested for its deletion or otherwise, allowing it to pend till the present Emergency lasts.

The Committee agree to drop this assurance in the context of the plea made by the Ministry of Defence.

9. As regards assurance at Sl. No. (8) above, the Committee are unable to accept the plea taken by the Government for the dropping of the assurance, that the time and labour involved in the collection of the required information even for one year (1969-70) would not be commensurate with the results to be achieved.

10. The Committee reiterate that information for atleast one year (1969-70), as recommended by the last Committee in their Third Report, should be furnished to the House. The Committee feel that the collection of such information is essential to find out as to which industrial concerns have not followed the relevant rules and what action has been taken by Government against them.

11. While considering the request of Government for dropping of assurance at Sl. No. (9) above, the Committee feel that the taking of action against the persons concerned for having received steel supplies in respect of Units which were not in existence depends entirely on the investigations being made by the C.B.I./State Governments in the matter. The Committee are, therefore, of the opinion that it is necessary that Government should state the action taken in the matter as a result of these investigations. The Committee, therefore, do not agree to drop this assurance.

IV. Position of pending assurances pertaining to Fourth and Fifth Lok Sabha

12. A statement (Appendix-I) showing the position of assurances pertaining to Fourth and Fifth Lok Sabha pending implementation by Government as on 1-9-1972 was considered by the Committee.

13. From the data shown in the statement, the Committee note that there are 204 pending assurances pertaining to Fourth Lok Sabha and 865 pending assurances pertaining to First Four Sessions of Fifth Lok Sabha which are still required to be implemented by Government.

14. The Committee would stress that the Ministries concerned should take necessary action to ensure the expeditious implementation of all these pending assurances.

V. Review of pending assurances pertaining to Second Session of Fifth Lok Sabha

15. In pursuance of the decision of the Committee as contained in para 6 of their Seventh Report, Fourth Lok Sabha (presented on the 13th December, 1969) Government are required to implement the assurances within a period of three months from the date an assurance is given by the Minister concerned on the floor of the Lok Sabha. If Government foresaw any genuine difficulties in implementing any assurance within the stipulated period of three months, they have to approach the Committee for extension of the time-limit.

16. A large number of assurance pertaining to the Fifth Lok Sabha, are still lying pending which have become more than 3 months old. These pending assurances are being reviewed by the Committee in convenient batches.

17. In their Third Report presented to the House on the 24th May, 1972, the last Committee reviewed 90 pending assurances pertaining to first and second sessions of Fifth Lok Sabha.

18. At their sitting held on 5th October, 1972, the Committee reviewed the last two batches of 174 pending assurances pertaining to the Second Session of the Fifth Lok Sabha (Details given in Annexures I & II of Minutes dated 5-10-1972).

19. During the course of review, the Committee have noted that out of these 174 pending assurances, 43 assurances have since been implemented and Government have sought extension of the time-limit for implementation of assurances in twenty cases, as indicated against each in Annexures I and II of Minutes dated 5-10-1972.

20. Considering the reasons advanced by Government, the Committee agree to grant extension of time upto the 1st December, 1972 for the implementation of these twenty assurances. The Committee trust that Government would make earnest efforts to liquidate these pending assurances by that time.

21. The Committee would once again urge upon Government to take steps to ensure expeditious implementation of the remaining 111 pending assurances.

New Delhi;
December 5, 1972.

Agrahayana 14, 1894 (Saka)

G. S. MELKOTE,
Chairman,
Committee on Government
Assurances.

MINUTES

MINUTES

I. First Sitting

(See paras 3—5 of Report)

The Committee met on Wednesday, the 16th August, 1972 from 15.00 to 15.40 hours.

PRESENT

Dr. G. S. Melkote—*Chairman*

MEMBERS

2. Shri D. D. Desai
3. Shri S. B. Giri
4. Shri Sat Pal Kapur
5. Shri Inder J. Malhotra
6. Shri R. Balakrishna Pillai
7. Shrimati B. Radhabai Ananda Rao
8. Maulana Ishaque Sambhali
9. Shri Sakti Kumar Sarkar

SECRETARIAT

Shri P. K. Patnaik—*Joint Secretary.*

Shri M. C. Chawla—*Deputy Secretary.*

Shri K. D. Chatterjee—*Under Secretary.*

2. At the outset, the Chairman welcomed the Members and delivered his Inaugural Address giving a brief account of the origin, functions and working of the Committee on Government Assurances (Inaugural Address—Annexure-I).

3. Consideration of Memoranda Nos. 25 to 29 on the agenda was postponed, as some of the Members wanted time to study the material.

4. Some of the Members suggested that the sittings of the Committee might be held during inter-session periods, as the Members were busy during the session period in connection with the work of the House.

It was agreed that the sittings of the Committee might be held during the inter-session periods also as and when necessary.

5. Some of the Members suggested that visits of the Committee to different States might also be arranged.

The Chairman stated that he would discuss the matter with the Hon'ble Speaker.

6. The Committee then decided to meet on Tuesday, the 29th August, 1972 at 15.00 hours to consider Memoranda Nos. 25 to 29.

The Committee then adjourned.

ANNEXURE I

(Vide para 2 of Minutes dated 16th August, 1972)

Inaugural Address delivered on the 16th August, 1972 by the Chairman (Dr. G. S. Melkote) Committee on Government Assurances, Fifth Lok Sabha (1972-73) at the First Sitting of the Committee.

I am very happy to welcome you to this first sitting of the Committee on Government Assurances.

2. As some of the Members are new to the Committee, I would like to give at the outset a brief background of the scope and purpose of the Committee on Government Assurances.

3. As you are aware, while replying to the questions or supplementaries thereon or during discussions on Bills, resolutions, motions, etc. Ministers at times give some assurances or promise to furnish relevant information to the House later on. In order to watch the implementation of such assurances on behalf of Lok Sabha, a Committee known as Committee on Government Assurances was first constituted by the Speaker on the 1st December, 1953.

4. Prior to the constitution of this Committee, it was left to each individual Member to keep a watch whether assurances or promises given by the Ministers on the floor of the House had been implemented.

5. The appointment of such a Committee has helped to keep a vigil in the matter.

6. I would now broadly explain the functions of this Committee as contained in Rule 323 of the Rules of Procedure and Conduct of Business in Lok Sabha which are to scrutinise the assurances, promises, undertakings etc., given by Ministers from time to time on the floor of the House and to report on:—

(a) the extent to which such assurances, promises, undertakings etc., have been implemented; and

(b) where implemented whether such implementation has taken place within the minimum time necessary for the purpose.

7. The Committee of the First Lok Sabha in May, 1954 laid down a Standard List of expressions of forms which should be treated as

constituting assurances undertakings, etc., given by Ministers on the floor of the House. These are appended to the Brochure entitled "Committee on Government Assurances, Functions and Procedure" a copy of which has already been circulated to all the Members of the Committee. Besides laying down the standard forms, the Committee had also with the approval of the Speaker, made detailed Rules of Procedure for their internal working, which have also been circulated to the Members of the Committee.

8. The Committee has laid down the time-limit of three months for the implementation of assurances. If Government foresee any difficulties in implementing any assurance within the stipulated period of three months, they have to approach the Committee for extension of the time-limit.

9. On behalf of the various Ministries or Departments of the Government of India, the Minister of Parliamentary Affairs lays on the Table of the Lok Sabha from time to time statements showing action taken by the Government in implementation of assurances. These statements are examined by the Lok Sabha Secretariat in terms of Rule 323 of the Rules of Procedure. Such of the assurances as do not appear to have been implemented are placed before the Committee for further directions.

10. Here are some figures, which would give an indication of the work to be handled by the Committee:—

(i) Out of a total of 473 pending assurances pertaining to Fourth Lok Sabha which were selected by the previous Committee for being pursued further, 209 assurances have since been implemented as on 30-5-1972 (when the last batch of statements of implemented assurances was laid on the Table) leaving a balance of 264 assurances still to be implemented.

(ii) During the First to Fourth Sessions of the Fifth Lok Sabha (March, 1971 to June, 1972) in all 2205 assurances were called out. Out of these 981 assurances have since been implemented as on 30-5-1972, leaving a balance of 1224 pending assurances whose implementation will be pursued by the Committee.

11. Before I conclude, I would urge all of you to take an active interest in the working of this Committee. We shall continue to maintain the happy and well-established tradition of working in a non-partisan spirit in the Committee and arriving at unanimous decisions as far as possible, on issues coming up before the Committee.

MINUTES

II. Second Sitting

(See paras 3—5 of Report)

The Committee met on Tuesday, the 29th August, 1972 from 15.00 to 15.40 hours.

PRESENT

Dr. G. S. Melkote—*Chairman*

MEMBERS

2. Shri D. D. Desai
3. Shri S. B. Giri
4. Shri Popatlal M. Joshi
5. Shri Inder J. Malhotra
6. Shri R. Balakrishna Pillai
7. Maulana Ishaque Sambhali
8. Shri Sakti Kumar Sarkar
9. Shri C. K. Jaffer Sharief

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

Shri K. D. Chatterjee—*Under Secretary.*

2. Consideration of Memoranda Nos. 25 to 29 on the agenda was postponed, as the Members were busy in connection with the work of the House.

3. Some of the Members of the Committee enquired about their earlier suggestion regarding the visit of the Committee to some States. They suggested that the Committee might visit (a) Srinagar sometime during the last week of September or first week of October, 1972 or (b) Trivandrum or (c) Hyderabad. The Chairman stated that he would discuss the matter with the Hon'ble Speaker.

The Committee then adjourned.

MINUTES

III. Third Sitting

(See paras 3—5 of Report)

The Committee met on Thursday, the 5th October, 1972 from 15.00 to 17.00 hours.

PRESENT

Dr. G. S. Melkote—*Chairman*

MEMBERS

2. Shri S. B. Giri
3. Shri Sat Pal Kapur
4. Shri Inder J. Malhotra
5. Shri R. Balakrishna Pillai
6. Shrimati B. Radhabai Ananda Rao
7. Shri C. K. Jaffer Sharief

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

Shri K. D. Chatterjee—*Under Secretary.*

2. At the outset, the Chairman read out a letter from Shri D. D. Desai, a Member of the Committee, expressing his inability to attend the sitting of the Committee due to his pre-occupation with other Parliamentary activities in his constituency.

3. The Chairman then apprised the Members of the outcome of his discussion with the Speaker, Lok Sabha regarding the contemplated visit by the Committee on Government Assurances to Srinagar or Trivandrum/Hyderabad. The Chairman said that the Speaker was not convinced of the justification for the visit by the Committee to other States. Some of the Members reiterated their earlier suggestions that the Committee might visit different States to discuss problems of mutual interest with their counterpart Committees on Government Assurances of the State Legislatures. After some discussion it was decided that the Chairman along with some of the Members of the Committee might see the Speaker again during the next session and place before him their view points for his re-consideration.

4. The Committee took up consideration of Memoranda Nos. 25 to 32. The observations/recommendations of the Committee on these Memoranda are as under:—

Memoranda Nos. 25 to 28 and 31-32

Requests from the Department of Parliamentary Affairs for dropping of assurances

5. After examining the reasons advanced by Government in each case, the Committee agreed to the dropping of the following five assurances:—

- (i) Assurance arising out of the reply given to Unstarred Question No. 194 on the 15th November, 1971 regarding Survey Report on Foreign Book Pacts (Memo. No. 25).
- (ii) Assurance arising out of the reply given to a supplementary by Shri Vasant Sathe on Starred Question No. 864 on the 17th May, 1972 regarding Mysore-Maharashtra boundary dispute (Memo. No. 26).
- (iii) Assurance arising out of the reply given to Unstarred Question No. 1048 on the 22nd March, 1972 regarding issue of licences for setting up of industries in Kerala (Memo. No. 27).
- (iv) Assurance arising out of the reply given to Unstarred Question No. 4005 on the 26th April, 1972 regarding review of publicity work at the Conference of Information Ministers (Memo. No. 28).
- (v) Assurance arising out of the reply given to Starred Question No. 792 on the 9th May, 1972 regarding change in organisation of Educational Administration as suggested by the Experts at the Seminar held in New Delhi, on 6th April, 1972 (Memo. No. 31).

Memorandum No. 32

Assurance given in reply to Unstarred Question No. 5006 on the 2nd September, 1970 regarding misuse of licences by R. K. Machine Tools, Ludhiana

6. The Committee considered the request made by Government for the deletion of the assurance on the grounds that the time and labour involved in the collection of the required information even

for one year (1969-70) would not be commensurate with the results to be achieved.

Keeping in view the public importance of the assurance, the Committee did not agree to the dropping of the assurance and reiterated that information for at least one year (1969-70) as recommended by the last Committee in their Third Report should be furnished to the House. The Committee felt that the collection of such information was essential to find out as to which industrial concerns did not follow the relevant rules and what action was taken by Government against them.

Memoranda Nos. 29 and 30

Review of pending assurances pertaining to Second Session of the 5th Lok Sabha

7. In accordance with the decision of the Committee as contained in their Seventh Report (Fourth Lok Sabha) Government are required to implement assurance within a period of three months from the date of the assurance. If Government foresaw any genuine difficulties in implementing any assurance within the stipulated period of three months, they had to approach the Committee for extension of the time-limit.

The Committee considered Memoranda Nos. 29 and 30 containing 174 pending assurances pertaining to the Second Session of 5th Lok Sabha (details given in Annexures I and II).

The Committee noted that out of the 174 pending assurances, 43 assurances had since been implemented as indicated against the respective assurance in Annexures I and II.

The Committee also noted that Government had sought extension of time limit in twenty cases as indicated in Annexures I and II. While the Committee agreed to grant extension of time upto the 1st December, 1972 for the implementation of those twenty assurances, they nevertheless emphasised that Government should make earnest efforts to liquidate the pending assurances by that time.

As regards the remaining 111 pending assurances, the Committee desired that the Ministries concerned should be asked to take vigorous action to ensure the expeditious implementation of these assurances.

8. The Committee then decided to meet at 10.30 hours instead of at 11.00 hours as scheduled earlier, on Friday, the 6th October, 1972 to consider the remaining items in the Agenda.

The Committee then adjourned.

ANNEXURE I

(Vide para 7 of Minutes dated 5th October, 1972)

Pending Assurances, pertaining to Second Session 1971 of Fifth Lok Sabha

Sl. No.	Date and reference	Text of the Question	Assurance given	Latest position given by DPA as on 16-3-72	Remarks.
1	2	3	4	5	6
		(Ministry of Education and Social Welfare)			
1.	USQ. No. 708 dated the 28-5-71 by Shri Saroj Mukherjee	(a) Whether the staff of the National Council of Educational Research and Training (NCERT) protested against the by passing of the senior staff for appointments to higher posts ; and (b) the reaction of Government thereof.	(a) and (b) The Council had a proposal to recruit two Assistant Secretaries from amongst qualified and experienced Section Officers of the Ministry. Certain representations were received in this regard from the Council's staff. These are under consideration.	by DPA for early implementation a.t.r.	on 24-11-72.
2.	USQ. No. 758 dated the 28-5-71, by Shri Jyotirmoy Bosu.	(a) whether the Education Commission, 1964-66 recommended that at the Primary stage a programme of providing free text books should be given high priority and introduced immediately ;			

(b) if so, what steps, if any, have been taken to implement the said recommendation ;

(c) number and proportion of Primary schools students covered by the programme of providing free text books till date in each state and Union Territory ; and

(d) the proportion of students planned to be covered by the programme by the end of the Fourth Five Year Plan.

3. USQ. No. 761, dated 28-5-71, by Shri Ramavatar Shastri.

(a) whether Government have since finalised the Scheduled Castes Scheduled Tribes Orders (Amendment) Bill, the discussion on which was postponed during the last session of the Fourth Lok Sabha,

(b) if so, whether Government propose to introduce the said Bill in the present session of Lok Sabha for its consideration and adoption ; and

(c) if not, the reasons therefor.

4. USQ. No 1891, dated 11-6-71, by Shri H. K. L. Bhagat.

(a) whether Government are aware of the growing requirements for school and College education facilities in Delhi, and (b) if so, what are the future plans to meet these requirements.

(c) and (d) The information is being collected and will be laid on the table of the Sabha.

Ministry reminded by D.P.A. for early implementation. Since Implemented on 24-11-72.

(a), (b) & (c) The matter is under consideration.

Ministry reminded by D.P.A. for early implementation.

(a) & (b) The requisite information is being collected from the educational authorities in Delhi and will be laid on the table of the Sabha as soon as possible.

Ministry reminded by D.P.A. for early implementation. Since implemented on 8-8-72.

5. USQ. No. 1973, dated the 11-6-71, by Shri G.C. Dixit.
- (a) whether the State Government of Madhya Pradesh chalked out a scheme for construction of pucca houses for Harijans;
- (b) if so, whether any co-operative society of Scheduled Castes and Scheduled Tribes has been formed for this purpose under the sponsorship of the Central Government; and
- (c) if not, the reasons therefor.
6. USQ No. 1999, dated 11-6-71, by Shrimati Bbargavi Thankappan.
- (a) whether the Central and the State Governments give financial assistance to the members to the Scheduled Castes and Scheduled Tribes in the form of grants and loans for starting small scale industries and for business purposes; and
- (b) if so, the amount of financial assistance given during the last two years, industry-wise, business-wise and State-wise.
7. USQ, No 2558, dated 18-6-71 by Shri N. Tombi Singh.
- (a) the main features of structural reforms in the administrative sphere of education introduced in Manipur after the Division of Manipur into five Districts;
- (b) whether necessary additional posts of Inspectors of Schools are being created to man the posts of District Education Officers;
- (c) if so, how long this will take; and
- (d) if not, whether Government are satisfied with the Deputy inspectors continuing as District Education Officers.
- (a), (b) & (c) The information is being collected from the State Government and will be laid on the Table of the Sabha when received.
- Ministry reminded by D.P.A. for early implementation.
- (a) & (b) The information is being collected and will be laid on the table of the Sabhas soon as available.
- Ministry reminded by D.P.A. for early implementation.
- (a) & (d) The requisite information is being collected from the Manipur Administration and will be laid on the Table of the Sabha as soon as possible.
- Ministry reminded from D.P.A. for extension (time not indicated).

8. USQ No. 2620, dated 18-6-71 by Shri Dasaratha Deb.
- (a) whether any amount was granted to the Higher Secondary Schools in Tripura out of tribal Welfare Fund with a view to constructing Hostels for providing accommodation to Tribal students during the Third Five Year Plan ;
- (b) if so, the names of the recipient Institutions and the amount received by each of them so far ; and
- (c) the number of Tribal students staying in each Hostel at Present.
9. USQ. No. 3158, dated 25-6-71 by Shri Sat Pal Kapur and others.
- (a) whether equipment worth about Rupees one lakh was supplied to each of the Regional Colleges of Education of the National Council of Education Research and Training (NCERT) in the year 1968 ;
- (b) whether the Regional Colleges of Education have maintained stock registers for all such equipment received by them ;
- (c) whether the entries made in the stock registers of these Colleges tally with the description of the equipment actually supplied to them ;
- (d) whether physical verification has ever been done of this equipment in any subsequent years ;
- (e) whether this equipment was acquired for any specific programme in these Colleges ; and
- (a) to (c) The requisite information is being collected from the Tripura Administration and will be laid on the Table of the Sabha as soo as possible.
- (a), (b), (c), (d), (e), & (f) The information is being collected for tabulation from the Regional Colleges of Education and a detailed statement will be laid on the Table of the House.
- Ministry reminded by D.P.A. for early implementation
- Ministry reminded by D.P.A. for early implementation
- Since implemented on 8-8-72.
- Since Implemented on 24-11-72.

(f) whether the equipment has been used for any specific programme since.

10. USQ. No. 3182, dated 25-6-71 by Shri Sudhakar Pandey.

Ministry reminded by D.P.A. for early implementation.

(a) to (e) Uptodate information is being compiled and will be laid on the Table of the Sabha in due course.

(a) the number of books published so far in the various Indian languages as standard University text books by the Ministry and the various State Governments in accordance with the scheme framed by the Ministry in regard thereto and the break-up of the expenditure incurred thereon ;

(b) whether the progress made in this regard is satisfactory ;

(c) if not, the measures being adopted by the Ministry for the completion of the work within the scheduled time;

(d) the number of books in respect of which permission for translation was to be sought from foreign countries and the number of cases in which such permission has been secured and books published and the expenditure incurred thereon; and

(e) the names of the autonomous institutions engaged in the production of standard works in various Indian languages whose co-operation was sought for this purpose.

1	2	3	4	5	6
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11. USQ. No. 3190, dated 25-6-71, by Shri Dasaratha Deb.
- (a) the total number of Gazetted Officers (a) to (d) Information is being collected from the Tripura Government and will be laid on the table of the Sabha in due course. Ministry reminded by D.P.A. for early implementation.
- (b) the number of Gazetted Officers belonging to Scheduled Tribes and Scheduled Castes Communities (Department-wise);
- (c) whether the quota fixed for them has not been fulfilled; and
- (d) if not, the steps being taken to fulfil their quotas.
12. USQ. No. 3672, dated 2-7-71, by Shri Krishna Chandra Pandey.
- (a) the number of students who went abroad for higher education during the last three years country-wise; (a) to (d) The required information is not readily available. Ministry reminded by D.P.A. for early implementation. The same will be obtained and placed on the table of the Sabha as soon as possible.
- (b) the number of those students who went on State Scholarship countrywise;
- (c) the number of those students in (b) category who did not return after the expiry of their studies in violation of the conditions; and
- (d) the steps taken by Government in their cases.
13. SQ. No. 1023, dated 9-7-71 supplementary by Shri A. K. Gopalan
- During supplementaries, the Minister stated that "As regards that, I shall find out." Ministry reminded by D.P.A. for early implementation. 8-8-72.

14. S.Q. No. 1023, dated 9-7-71 supplementary by Shri R. V. Srinivasan. During supplementary, the Minister stated that "We shall consider it". Since implemented on 8-8-72

Regarding teaching of South Indian languages in the schools in South India.

15. USQ. No. 4416 dated 9-7-71 by Shri Hukam Chand Kachwai. (a) the number of villages inhabited by Harijans and Scheduled Tribes in Madhya Pradesh, where facilities for drinking water have not been provided ; (b) whether the people of these villages have to go to distant places, to fetch drinking water ; and (c) if so, the time by which Government would be able to make arrangements for the supply of drinking water in the said villages.

The information is being collected from the Government of Madhya Pradesh and will be laid on the table of the Sabha as soon as available.

Ministry reminded by D.P.A. for early implementation.

Ministry reminded by D.P.A. for early implementation.

16. S.Q. No. 1184 dated 16-7-71 by Shri Ramavatar Shastrri. (a) whether some Members of Lok Sabha submitted a memorandum to the Prime Minister on the 14th June, last in regard to the increased activities of Rashtriya Swayam Sevak Sangh in the Regional College of Education, Ajmer ; (b) if so, the main features thereof ; (c) the names of the Members of Parliament who signed the said memorandum ; and (d) the action taken by Government in this regard.

Ministry reminded by D.P.A. for early implementation.

(d) the investigation is in progress and the report is expected soon.

17. U.S.Q. No. 5055 dated 16-7-71 by Shri Phool Chand Verma.

- (a) the number of High Court cases pending in the Departments of Education of each of the Union Territories for the last three years;
- (b) the number of cases in which compromise efforts, out of the court are in progress;
- (c) the number of cases which mutual settlement has already been accepted by Government and the petitioners;
- (d) the number of cases in which departmental proceedings have already been finalised; and
- (e) the number of cases in which no departmental proceedings have yet been completed.

(a) to (e) : The requisite information is being collected from the Administrations of the Union Territories and will be laid on the Table of the Sabha as soon as possible.

Ministry reminded by D.P.A. for early implementation. Since implemented on 8-8-72.

18. U.S.Q. No. 5137 dated 10-7-71 by Shri M. Satyanarayan Rao.

- (a) the amount of money spent by Government annually on the education of children of primary, middle and secondary stages in each Union Territory where such education is free; and
- (b) the average expenditure incurred per child per year in each Union Territory on education.

(a) and (b) The requisite information is being collected from the Administrations of the Union Territories and will be laid on the Table of the Sabha as soon as possible.

Ministry reminded by D.P.A. for early implementation. Since implemented on 8-8-72

19. S.Q. No. 1337, dated 23-7-71 by Shri Samar Guha.

- (a) Whether a large number of students have been detained in different jails in West Bengal as a measure to prevent violent activities in the State;
- (b) if so, their number;
- (c) whether students have been segregated from other general detainees;

(a) to (e) Information regarding facilities to appear in school and university examinations as well as the number of such student detainees who sat for school or University

Ministry reminded by D.P.A. for early implementation. Since implemented on 24-11-72.

(d) whether student deténues are given facilities to prosecute their studies and appear in School and University examinations ; and

(e) if so, the number of such student deténues who sat for School and University examinations this year.

Referring to the reply given to Unstarred Question No. 3181 on the 25th June, 1971 regarding Mithila University and asking (a) whether the Government of Bihar has since completed consideration of the reply of the Committee for setting up a modern Mithila University at Darbhanga ;

(a) & (b) The matter is under consideration of the Government of Bihar. Ministry reminded by D.P.A. for early implementation.

20. USQ.No.5807, dated 23-7-71, by Shri Bhogendra Jha.

(b) if so, the result thereof.

(a) whether a deputation consisting of various Harijan organisations of Bhavnagar District of Gujarat met the Governor of Gujarat on the 19th June, 1971 when he visited Bhavanagar ;

(b) whether the deputation had submitted a Memorandum and had a detailed talk with the Governor in connection with the atrocities meted out to Harijans and the long pending problems of Harijans ;

(c) if so, the nature of the talks and the contents of the Memorandum submitted to the Governor ; and

(d) the steps taken by Government to solve the problems of Harijans.

21. USQ.No. 5836, dated 23-7-71, by Shri Prasan-nabhai Mehta.

(a) to (d) The requisite information is being collected from the Government of Gujarat and will be laid on the Table of the Sabha in due course. Ministry reminded by D.P.A. for early implementation. Since implemented on 8-8-72.

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(Ministry of Finance)

22. USQ.No. 703, dated 28-5-71, by Shri G.Y. Krishnan.
- (a) the names of the industries and factories in which capital has been invested during the last three years by the foreign companies together with the actual amount of the capital invested in each of them separately; and
 (b) the respective amounts of the capital investment of each of these companies and the extent of the amounts in terms of foreign exchange transferred to their respective countries annually and the terms and the conditions for spending the rest of amount in India.
- (a) & (b) Actual investments during the last 3 years would partly be against approvals given during this period and partly against earlier approvals. The requisite information is being collected and will be placed on the Table of the House.
- Ministry reminded by DPA for early implementation.
- Since implemented on 24-11-72.
23. USQ. No. 755, dated 28-5-72, by Shri Sat Pal Kapur.
- (a) the number of persons who have been sent to jails of whose property has been confiscated during the last three years for non-payment of income-tax ;
 (b) the number of persons against whom no action has been taken during the above period although they are defaulters for non-payment of income-tax ; and
 (c) the reasons for the same.
- (a), (b) & (c) The information desired in (a) and (b) will be collected and laid on the Table of the House.
- Ministry reminded by DPA for early implementation.
- Since implemented on 7-12-72.
24. USQ .No. 1305 dated 4-6-71, by Shri Jyotirmoy Bosa.
- (a) whether an Institution named "The Calcutta Licensed Measures", owned and controlled by the Indian Chamber of Commerce and Industry and Bengal Chamber of Commerce, came into existence sometime in the late 19th century ;
 (b) whether this institution, over and above
- The information is being collected and will be laid on the Table of the House.
- Ministry reminded by DPA for early implementation.

checking weights and shipment samples has been acting as voters and agencies for different institutions including Public Sector Industries and Nationalised Banks ;

(c) if the answer to parts (a) and (b) above be in the affirmative, whether the said institutions have recently been closed down and if so, on what grounds ;

(d) whether the attention of Finance Minister has also been drawn to the fact that if the institutions finally allowed to close down, it will not only create unemployment to many but will also mean big increase in the malpractices ; and

(e) if so, the steps proposed to be taken in this regard.

25. USQ. No. 1336, dated 4-6-71 by Shri P.L. Barupal.

(a) and (b) The information to the Ministry, forwarded by DPA for early implementation. the extent possible is being collected and will be laid on the Table of the House when it becomes available.

(b) the total amount of loans given by the banks in Rajasthan after nationalisation to the class of persons referred to in part (a) above.

26. USQ. No. 1358, dated 4-6-71, by Shri N.S. Bisht.

(a) for the number of branches of State Bank and other Commercial Banks in Uttar Pradesh region before the nationalisation of banks and the number of branches opened by the nationalized banks after their nationalization ; and

Ministry re-
minded by DPA
for early imple-
mentation.

Since
Implemented
on 24-11-72.

- (b) the amount of loans given by the branches to different persons and institutions for various purposes since nationalisation as also the terms and conditions thereof.
- (b) Information not readily available. This will be collected and laid on the Table of the House.
27. USQ. No. 1376, dated 4-6-71, by Shri T.S. Lakshimanan.
- (a) the increase in emoluments given to the Bank employees during the last two years and the cost of such increase to the Banking industry;
- (a) and (b) The information is being collected will and be laid on the Table of the House. Ministry reminded by DPA for early implementation.
- (b) whether similar increase has been given to any other category of employees in Central Government or Public Sector undertakings.
- (a) whether there is a proposal to constitute an Advisory Committee in place of the National Credit Council to advise the Government on financial policies ;
- (b) if so, the composition and functions of the Committee ; and
- (a), (b) & (c) The question of setting up an alternative forum in place of the erstwhile National Credit Council is under active consideration of the Government. Ministry reminded by DPA for early implementation.
- (c) whether this Committee will keep in view the steady increase in the demand for credit facilities by the neglected sectors of the economy like small farmers, small scale industries and new entrepreneurs.
28. USQ. No. 1977, dated 11-6-71, by Shri Raj Deo Singh.
- (a) the number of branches of State Bank and other Commercial Banks in Kerala before the nationalisation of banks and the number of new branches opened by the nationalised banks after their nationalisation ;
- (b) the amount of loans given by the branches to different persons and institutions for various purposes since nationalisation and
29. USQ. No. 2000, dated 11-6-71, by Shrimati Bhargavi Thanakappan.
- Ministry reminded by DPA for early implementation.
- (b) & (c) Information is not readily available. This will be collected to the extent

also the terms and conditions thereof ;
and
(c) the names of places in Kerala where
more branches are proposed to be opened
according to the present programme.

possible and will be laid on
the Table of the House.

30. SQ. No. 590, dated 18-6-71, by Shri S. R. Damani.

The information as on 31-3-71
is not readily available. It is
being collected and will be
laid on the Table of the House
as soon as it is available.

31. USQ. No. 2531,
dated 18-6-71, by
Shri Phool Chand Verma.

(a) the number of cotton and textile mills
in Indore district (Madhya Pradesh) and
the names of their Managing Directors ;
(b) the amount of excise duty realised by the
Central Government from the said Mills
during the last three years ;

Ministry reminded
by DPA for early
implementation.

Since imple-
mented on
30-8-72.

(c) the amount of Income-tax realised by
the Central Government from the parties
which are running these Mills during the
said period ; and

(c) The Information is being
collected and will be laid on
the Table of the Sabha.

(d) the amount of Income-tax and excise
duty outstanding against them upto
December, 1970.

(d) Information regarding
amount of Income-tax out-
standing against these Mills is
being collected and will be
laid on the Table of the Sabha.

32. USQ. No. 2560,
dated 18-6-71,
by Shri D.K.
Panda.

Asking for the names of companies and per-
sons, either as Director of any Company
or having any pecuniary interest in any
Company who are in arrears of income-
tax beyond Rs. 20,000 as on 31st March,
1971 in Orissa.

Ministry reminded
by DPA for early
implementation.

Since imple-
mented on
8-8-72.

The requisite information re-
garding the names of the Com-
panies and the individuals who
were in arrears of Income-
tax exceeding Rs. 20,000 as on
31-3-1971 in the charge of the
Commissioner of Income-
tax, Orissa, is being collected
and will be laid on the
Table of the House as soon as
possible.

<p>33. USQ. No. 2584, dated 18-6-71, by Shri Dharam Rao and Shri D. G. Afzalpurkar.</p>	<p>The various items on which loans were advanced upto 31st March, 1971 by the Nationalised Bank in the district of Gulbarga in Mysore State.</p>	<p>The information is being collected and will be laid on the Table of the House.</p>	<p>Ministry reminded by DPA for early implementation.</p>	<p>Since Implemented on 24-11-72.</p>
<p>34. USQ. No. 2598, dated 18-6-71, by Shri Jagdish Bhattacharya.</p>	<p>(a) the requirements of investments for traditional and non-traditional sectors; and (b) the amount of credit given to the traditional and non-traditional sectors by the Banks (Nationalised and non-nationalised) and other government-financial institutions during the years 1969-70 and 1970-71.</p>	<p>(a) & (b) The information is being collected to the extent possible and will be laid on the Table of the House as soon as it becomes available.</p>	<p>Ministry reminded by DPA for early implementation.</p>	
<p>35. USQ. No. 2607, dated 18-6-71 by Dr. Laxminarain Pandey.</p>	<p>(a) the amount of excise duty paid by the factories engaged in producing straw products such as, sugar, cotton yarn and textiles in Ruttam, Bhopal and Mandisaur Districts of Madhya Pradesh during the last three years; (b) the amount of income-tax received by Government from the Managing Directors of the companies running these factories during the last three years and the arrears of income-tax and excise duty which were outstanding against them as on 30th December, 1970.</p>	<p>(b) Information regarding the realisation of income-tax from the Managing Directors of the companies running these factories during the period 1968-69 to 1970-71 and the amount of income-tax outstanding against them at the end of December, 1970 is being collected and will be laid on the Table of the Sabha.</p>	<p>Ministry reminded by DPA for early implementation.</p>	<p>Since implemented on 8-8-72.</p>
<p>36. USQ. No. 2618, dated 18-6-71, by Shri B.R. Shukla</p>	<p>(a) the total amount of loans advanced by the nationalised banks functioning in the District Bahraich (U.P.) after nationalisation; (b) the respective amounts of loans advanced to cultivators, businessmen, persons of</p>	<p>(a) & (c) Information asked for is not readily available to the extent possible it will be collected and laid on the Table of the House.</p>	<p>Ministry reminded by DPA for early implementation.</p>	<p>Since implemented on 8-8-72.</p>

low-income groups such as rikshaw pliers, motor car drivers and to persons carrying on trade on a small scale ; and
 (c) whether any loan was advanced by the nationalised banks functioning at Bahraich to any engineer or doctor.

37. USQ. No. 3735 dated 2-7-71, by Shri P. K. Deo.

the amount of official bilateral grants and loan granted to India during the last three years by West Germany and East Germany separately.

Ministry reminded by DPA for early implementation.

38. USQ. No. 3764, dated 2-7-71, by Shri Bhogendra Jha.

the total number of agriculturist borrowers having secured bank credit of above ten thousand rupees each and their proportion to the total number of agriculturist borrowers and to the total amount credited to all of them.

Ministry reminded by DPA for early implementation.

As regards grants from this country, information is being collected from the concerned Ministries and will be laid on the Table of the House.

Banks do not compile statistics on these lines. With reference to Unstarred Question No. 714 answered in the House on May 28, 1971, information regarding the number of persons State-wise, who have received agricultural advance from the public sector banks above Rs. 50,000/-, is being collected by special effort. Similar particulars regarding advances above Rs. 10,000/- are also being collected. It may be appreciated that collection of these figures will involve some time. The figures will be laid on the Table of the House as soon as they are available from the Reserve Bank.

39 USQ. No. 3831, dated 2-7-71, by Shri Vayalar Ravi.

(a) whether Government are aware that the jewellers are not issuing any bills for their sales and are evading tax and converting the smuggled gold for sale in the market ; and

(a) & (b) Information is being collected and will be laid on the Table of the Sabha.

Ministry reminded by DPA for early implementation.

Since implemented on 7-12-72.

(b) if so, the action taken to check this malpractice.

40. USQ No. 4445, dated, 9-7-71, by Shri Somchand Solanki.

- (a) the policy of the Government of India regarding employment of Scheduled Castes and Scheduled Tribes in the nationalised banks ;
- (b) the number of employees from Scheduled Castes and Scheduled Tribes in Class I, II, and III grades in the nationalised banks.
- (c) the number of persons selected in the nationalised banks during the year 1970 from Scheduled Caste and Scheduled Tribe candidates.

Ministry reminded by DPA for early implementation. Since implemented on 8-8-72.

(b), & (c) Information is being collected and will be placed on the Table of the House.

41. USQ No. 5098 dated 16-7-1971 by Shri M.C. Daga.

- (a) the number of Central Ministers and Secretaries who went on foreign tours during the year 1970-71 and the respective figures for the year 1968-69 and 1969-70; and
- (b) the names of the countries visited by them and the expenditure incurred on these tours abroad in the aforesaid years.

Request received from DPA for extension up to March, 1972.

Ministry reminded by DPA for early implementation.

(a) and (b) The information is being collected and will be laid on the Table of the House as soon as available.

42. USQ No. 5745 dated 23-7-71, by Shri K. Lakappa

- (a) the quantity and value of foreign made gold, seized in Mysore State during the last 3 years;
- (b) the number of persons arrested in each case; and
- (c) the action taken by Government against them.

Since Implemented on 30-8-72.

Ministry reminded by DPA for early implementation.

(c) The information is being collected and will be laid on the Table of the House.

- 43 USQ.No.5734 dated 23-7-71, by Shri Zulfiqar Ali Khan
- Referring to the reply given to USQ No. 3702 on the 2nd July, 1971 and asking
- (a) whether Government have received any complaints as regards the undervaluation of jewellery belonging to the Nawab and Begum of Rampur; and
- (b) if so, whether Government propose to get it revalued.
- Ministry reminded by DPA for early implementation.
- 44 USQ. No. 5735, dated 23-7-71, by Shri Zulfiqar Ali Khan
- Referring to the reply given to USQ.No. 3679, on the 2nd July, 1971 regarding valuables belonging to the Nawab of Rampur and asking whether Government propose to value the so-called Heirloom Jewellery of the Nawab of Rampur.
- In view of certain allegations made about the substitution of this Jewellery this matter, however, is under consideration.
- Ministry reminded by DPA for early implementation.
- 45 USQ.No.5737, dated 23-7-71 by Shri Robin Kakoty.
- How much loan was disbursed (State-wise) by the Industrial Finance Corporation of India, from 1st April, 1968, to 31st March, 1971 to the following categories;
- (i) Industrial projects
 - (a) Public industrial projects;
 - (b) Co-operative projects; and
 - (c) Private Industrial projects.
 - (ii) Agricultural projects.
 - (iii) House building.
 - (iv) Hotel building; and
 - (v) Other projects.
- Information is being collected and will be laid on the Table of the House.
- Since Implemented on 24-11-72.
- Ministry reminded by DPA for early implementation.

46 USQ.No. 6392 dated 30-7-1971 by Shri H.M. Patel

(a) to (c) The information is not readily available. It is being collected and will be laid on the Table of the House.

Ministry reminded by DPA for early implementation.

(a) the names of recognised political parties in India which have properties, assets and income of their own and what are the particulars available for each of the last three years;

(b) whether the properties and assets owned by political parties are subject to Wealth-tax and Income-tax and if so, particulars of assessments made in respect of these years and if not, under what provisions of the respective Acts the exemption has been granted; and

(c) the amount of Income-tax and Wealth-tax collected from such parties in the course of last three years and the amount of defaults.

47 USQ No. 6479 dated 30-7-1971 by Dr. Laxminarain Pandey.

(a) the names of Cabinet Ministers who went abroad during the last three months;

(b) the total amount of foreign exchange spent on the said visits; and

(c) the amount of foreign exchange spent in each case.

(a) to (c). The information for the months of April, May and June 1971 is being collected and will be laid on the Table of the House as soon as it is available.

Ministry reminded by DPA for early implementation.

Request received from DPA for extension upto February, 1972. Since implemented 30-8-72.

48 USQ. No. 6515 dated 30-7-1971 by Shri Chow Chandret Gohain.

(a) the number of loan applications sanctioned by the nationalised banks to the agriculturists in NEFA since nationalisation and the amount thereof; and

(b) the number of applications pending and the reasons for the delay in their disposal.

Ministry reminded by DPA for early implementation.

Since implemented on 8-8-72.

(b) Information is being collected and will be laid on the Table of the House.

- 49 USQ.No. 6518 Referring to the reply given to USQ.No. 3763 on the 2nd July, 1971 and asking for the names of places in the Districts of Darbhanga, Saran, Muzaffarpur and Saharsa in Bihar where branches of the nationalised banks are likely to be opened by the end of the present financial year.
- 50 USQ. No. 6572 Whether the Congress party has been assessed for payment of Income-tax and Wealth-tax during the last three years and if not, the reasons therefor.
- 51 USQ. No. 1043, dated 2-6-71, by Shri Somnath Chatterjee. (Ministry of Foreign Trade)
- 52 USQ. No. 3469 Referring to the reply given to Starred Question No. 42 on the 31st March, 1971 regarding Tariff Commission's Report on Nylon Yarn prices and asking whether Government have since been able to take a final decision on the Tariff Commission's Report on Nylon yarn prices.
- 53 USQ. No. 4162, dated 7-7-71 by Shri N.E. Horo.
- The names of places asked for are not readily available. These are being collected and will be laid on the Table of the House as soon as they become available.
- The complete information is not readily available. It is being collected and will be laid on the Table of the House.
- Extract from the statement:—
".....Information about the names of the companies, brand names and size of the production of large scale and manufacturers is being collected.
- The report is still under consideration of the Government.
- (a) whether Government are aware that in the ready made shirt industry, there are a few Companies with brand names like Liberty, Armour and Aristo monopolising the industry; and
(b) if so, the details of the large-scale and small-scale manufacturers of shirts.
- (a) to (c). The information is being collected and will be placed on the Table of the House.
- (a) the names of the private units upon which some restrictions have been imposed in India in the field of imports;
(b) whether Government have received some complaints regarding their activities in this field; and
(c) if so, the nature of complaints.
- Ministry reminded by DPA for early implementation.
- Ministry reminded by DPA for early implementation.
- Ministry reminded by DPA for early implementation.
- Ministry reminded by DPA for early implementation.
- Ministry reminded by DPA for early implementation.

- 54 SQ. No. 1122, dated 14-7-71
Supplementary Question by Dr. Ranen Sen.
the reasons of banning some books of political nature.
The Minister said, "For every magazine banned, I will find out the reason and I will lay a statement on the Table of the House."
Ministry reminded by DPA for early implementation. Since implemented on 24-11-72.
- 55 SQ. No. 1269, dated 21-7-71
Supplementary Question by Shri Dinen Bhattacharya.
Closure of handloom and Powerloom industry due to rise in price of yarn.
On a point raised by Shri Dinen Bhattacharya that a large number of composite and spinning mills had closed down and a large number of powerloom were also on the point of closure the Minister said, "The situation has improved after that as a result of certain facilities provided to them. If the hon. Member is interested, I can give him a list of the special facilities we have given to the Powerloom and handloom sector."
Ministry reminded by DPA for early implementation. Since implemented on 8-8-72.
- 56 USQ. No. 6201, dated 26-7-71
by Shri M.K. Krishnan.
(a) Total number of cashew factories in the country.
(a) As a large number of cashew processing units have sprung up recently, up-to-date information is being collected.
Ministry reminded by DPA for early implementation. Since implemented on 8-8-72.
- 57 USQ. No. 6945, dated 4-8-71
by Shri Vijay Pal Singh.
(a) the number of units engaged in the production of ready made garments in the country; and
(b) their total annual turn over.
Ministry reminded by DPA for early implementation. Since implemented on 24-11-72.

(Ministry of Health & Family Planning)

- 58 USQ. No. 829 dated 31-5-1971 by Shri M. Ram Gopal Reddy. How many food adulteration cases were detected during 1968, 1969 and 1970 separately.
- Ministry reminded by D.P.A. for early implementation. 24-3-71. Partly implemented on 24-11-72.
- 59 USQ. No. 388 dated 31-5-1971 by Shri P.R. Das Munshi. (a) whether Government propose to set up a temporary Health Centre at the 'evacuees camp in Eastern India; (b) whether Government are aware of the situation that in these days the people from remote corners of villages cannot be benefited by the medical facilities of town or city Centre; (c) whether there is any scheme to provide them medical facilities at least once in a week through mobile health and medicine Centre; and (d) whether Government are aware that the rate of Government purchased medicine in the local shop run by the health centre authority is exorbitant, and the steps taken by the Government to check them.
- Ministry reminded by D.P.A. for early implementation.
- 60 SQ. No. 324, dated 7-6-71 by Shri K. Lakkappa. (a) whether any decision has since been taken by Government in regard to the merger of Saldarjang Hospital with the All India Institute of Medical Sciences, New Delhi; and (b) The matter is under consideration.
- Ministry reminded by D.P.A. for early implementation.

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61	<p>USQ. No. 2097 dated 14-6-1971 by Shrimati Bhargavi Thankappan.</p>	<p>(b) if not, when a decision is likely to be taken in the matter.</p> <p>(a) whether Rs. 31 crores Master Plan had been drawn for the provision of Health and Family Planning services in rural areas; and</p>	<p>(a) & (b) The information is being collected and will be laid on the Table of the Sabha shortly.</p>	<p>Ministry reminded by D.P.A. for early implementation</p>	<p>Since implemented on 24-11-72</p>
62	<p>USQ. No. 2108 dated 14-6-1971 by Shri Biren Dutta.</p>	<p>(b) if so, the particulars thereof State-wise.</p> <p>(a) whether any proposal has been received from Government of Tripura for expansion of Hospitals in rural areas; and</p> <p>(b) if so, the reaction of the Government in this regard.</p>	<p>(a) & (b) The information is being collected and will be laid on the Table of the Lok Sabha.</p>	<p>-do-</p>	<p>Since implemented on 8-8-72.</p>
63	<p>USQ. No. 2661 dated 21-6-71 by Shri B. K. Modak.</p>	<p>(a) The total number of persons who died due to rabies in the country during the year 1969-70 and 1970-71 respectively;</p> <p>(b) the total number of persons who died due to rabies in the year of 1969-70 and 1970-71 in Delhi alone;</p> <p>(c) whether the death toll due to rabies is on the increase in Delhi in comparison with other parts of the country; and</p> <p>(d) if so, the steps taken by Government to check this increase and prevent this disease.</p>	<p>(a), (b), (c) & (d) The information is being collected and will be laid on the Table of the Sabha.</p>	<p>-do-</p>	<p>Since implemented on 7-12-72.</p>

64	USQ. No. 2694, dated 21-6-71 by Shri Biren Dutta.	<p>(a) whether the Maternity Ward of V.M. Hospital of Agarwals, Tripura is very much over-crowded;</p> <p>(b) whether Government of Tripura have asked money for more beds and staff of all categories; and</p> <p>(c) if so, the reaction of Government thereon.</p>	<p>(a), (b) & (c). The information is being collected and will be laid on the Table of the Lok Sabha on receipt.</p>	-do-	Since Implemented on 30-8-72.
65	USQ. No. 3292, dated 28-6-1971 by Shri Jyotirmoy Bosu.	<p>(a) the latest statistics relating to the number of persons suffering from T.B. in each State; and</p> <p>(b) the total number of T.B. beds in Government owned and Government financed hospitals and clinics as in 1960-61 and 1970-71.</p>	<p>(a) & (b). The information is being collected and will be laid on the Table of the Sabha.</p>	-do-	Since implemented on 8-8-72.
66	SQ. No. 907, dated 5-7-71 by Shri M. Kathamuthu.	<p>(a) whether Government are aware that dental decay among children is on the increase; and</p> <p>(b) if so, the measures taken to eradicate dental decay.</p>	<p>(a) & (b). Information is being collected from the State Governments and will be laid on the Table of the House.</p>	-do-	Since implemented on 8-8-72.
67	USQ. No. 4476, dated 12-7-1971 by Shri N.K. Sanghi and Bishwanath Jhunjhunwala.	<p>(a) whether Western Rajasthan is experiencing acute shortage of drinking water while hundreds of tubewells sunk by the Central Tubewell Organisation are lying idle and that no steps are taken to energise them in spite of representations from the local authorities and the people of the area, with the result that people of Barmer and Jaisalmer area are obliged to consume dirty water; and</p> <p>(b) what arrangements are made or will be made for supply of drinking water to the chronic famine-prone areas.</p>	<p>(a) & (b). The information is being collected and will be laid on the Table of the Sabha.</p>	-do-	Since Implemented on 24-11-72.

68 USQ. No. 5166, dated 19-7-71 by Shri Chhatrapati Ambesh.

(a) whether the accounts of the grants given to Dr. Bhagwan Das Memorial Trust, New Delhi during 1955-56, 1962-63, 1963-64, and 1964-65 were not got audited by Government;

(b) whether certain amounts of loans advanced by the Trust during 1961-62 and 1962-63 have not been recovered so far; and

(c) if so, whether copies of the Audit Reports together with the details in regard to names and addresses of the debtors, the amounts of the loans recovered and the final dates of recovery of loans would be placed on the Table.

(b) A loan amounting to Rs. 30,938 was advanced during 1961-62 to All India Blind Relief Society, has not been recovered so far. Details of other loans and other advances are being collected.

(c) Information is being called for from the Delhi Administration. The information when received will be laid on the Table of the Lok Sabha.

Ministry reminded by D.P.A. for early implementation.

69 USQ.No.5255, dated 19-7-71 by Shri Rajdeo Singh.

(a) whether the comparative scales and avenues of promotion of pharmacists under the State, Semi-Government and other Departments are better than the Central Government; and

(b) if so, the steps taken to remove the anomaly.

(a) & (b). The comparative scales of pay and avenues of promotion of Pharmacists under the State and Semi-Government and other Departments are not available. The information is being collected and will be placed on the Table of the House as soon as it is received.

-do-

Since implemented on 8-8-72.

70. USQ. No. 5266, dated 19-7-71 by Shri M. Kathamuthu. (a) the uses of Physio-Therapy in the treatment of human diseases; and (b) the number of students undergoing special courses in Physio-therapy as on the 1st January, 1971. Ministry reminded by D.P.A. for early implementation. Since implemented on 8-8-72.
71. USQ. No. 5900, dated 26-7-71 by Shri B.S. Bhaura. (a) the names of officers of medical services from Punjab State who were deputed/assigned to foreign countries for training in family planning, health or medical in the year 1967-68 to 1970-71; (b) the number and names of officers who applied for the above referred training; (c) the criteria for selecting them; and (d) the amount spent by Punjab and the Central Government for their training. Ministry reminded by D.P.A. for early implementation. Request received from D.P.A. for extension upto May, 1972.
72. USQ. No. 6595, dated 2-8-71 by Shri Y. Eswara Reddy. (a) the names of rural and urban water supply schemes taken up a new or already under construction in Andhra Pradesh in 1970-71 under National Water Supply and Sanitation Programme; (b) the main features of the schemes and their estimated expenditure, scheme-wise; (c) whether the progress of work is keeping to schedule; and (d) if not, the reasons therefor and the measures proposed to be taken to expedite their construction as planned. Ministry reminded by D.P.A. for early implementation. Since implemented on 24-11-72.

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73. USQ No. 6608, dated 2-8-71 by Shri B.K. Das-chowdhury.

(a) whether Government propose to give more attention for the development of West Bengal, particularly the mofussil Districts, small towns and municipalities, by taking up programmes like *Burjee* development, water works, sewerage etc. as taken up with an estimated amount of rupees 150 crores for the Calcutta metropolitan district in the Fourth Five Year Plan;

(b) whether Government propose to chalk out intensive plan to take up such programmes for 250 crores or so to be taken up during the next Fifth Five Year Plan; and

(c) if not, the reasons therefor.

(a) to (c). The information is being collected and will be laid on the Table of the Lok Sabha.

Since implemented on 8-8-72.

Ministry reminded by D. P. A. for early implementation.

74. USQ No. 6615, dated 2-8-71 by Shri Ramavatar Shastri,

(a) whether there is a great scarcity of drinking water in the entire Patna Town on account of increase in the population of the town and old sources of supply of drinking water;

(b) whether no water pipes have been laid so far in a number of mohallas of the town and water is not being released in the pipes already laid several years ago;

(c) if so, whether Government of Bihar sought Central assistance for increasing water resources; and

(d) if so, the amount thereof and the reaction of Government thereto.

(a) to (d). Information has been called for from the Government of Bihar and will be laid on the Table of the Sabha.

Ministry reminded by D.P.A. for early implementation.

Since Implemented on 24-11-72.

75. U.S.Q. No. 7202, dated 9-8-71 by Shri. G.C. Dixit.

- (a) whether the Central Government have given any financial assistance to the Government of Madhya Pradesh for prevention of blindness in Madhya Pradesh;
- (b) if so, the amount of financial assistance given during the last three years, year-wise;
- (c) the results achieved so far therefrom; and
- (d) the additional measures proposed to be taken in this regard.

76. U.S.Q. No. 7245, dated 9-8-71 by Shri Nihar Lasker.

- (a) to (d). Referring to the reply given to Unstarred Question No. 3884 regarding effect of Coca Cola on the 5th July, 1971 and asking :—
- (a) whether natural beverages such as fresh orange and other fruit juices and fresh lemon quashes being acidic in nature may prove injurious to persons suffering from peptic ulcers and gastro-enteritis;
- (b) whether fruit flavoured aerated waters, such as Gold Spot, Limca etc. also being acidic in nature may prove injurious to persons suffering from peptic ulcers and gastro-enteritis;
- (c) whether spicy beverages like zera-pani, Rim Zim etc. may prove injurious to persons suffering from peptic ulcers and gastro-enteritis; and
- (d) whether hot beverages like coffee and tea may prove injurious to persons suffering from peptic ulcers and gastro-enteritis.

(a) to (d). The information is being collected and will be laid on the Table of the Lok Sabha in due course.

Ministry reminded by D.P.A. for early implementation. Since Implemented on 7-12-72.

Ministry reminded by D.A.P. for early implementation.

77. USQ. No. 7273, dated 9-8-71 by Shri M. M. Joseph.
- (a) whether Government have launched an all out drive for blood donations from the public in the country; and
 (b) if so, the major features thereof and the progress achieved in this regard.
- (Ministry of Home Affairs)
78. SQ. No. 71, dated 26-5-71 by Shri Kalyanasundaram and Shri B. S. Bhaura.
- (a) whether the Administrative Reforms Commission's recommendation regarding the setting up of an Inter-State Council to discuss issues of national importance has been considered by Government; and
 (b) if so, the decision taken thereon.
79. USQ. No. 296, dated 26-5-71 by Shri Sattan Kupur.
- (a) the amount of expenditure incurred on tours performed by Prime Minister, Cabinet Minister, Ministers of State and Deputy Ministers after the recent mid-term poll; and
 (b) how does it compare with the expenditure for the respective period during the last year.
- (a) & (b). The information in respect of tours performed during the period 15th March, 1971 to 15th May, 1971 and for the same period during the last year is being collected and will be laid down on the Table of the House.
80. USQ. No. 325, dated 26-5-71 by Shri Jagannathrao Joshi and Shri Hubam Chand Kachwai.
- (a) the number of Pakistani spies arrested in Rajasthan during 1970-71;
 (b) the number of those spies who were prosecuted during the said period; and
 (c) the details of the articles recovered from them; and
 (d) the action taken by Government against them.
- (a) & (b). The required information is being collected from the State Governments and will be laid on the Table of the Sabha.
- Ministry reminded by DAP for early implementation.
- Ministry reminded by DPA for early implementation.
- Request received from DPA upto August, 1972.
- Since Implemented on 8-8-72.
- Do.
- Since Implemented on 24-11-72.
- Do.

81. USQ. No. 408, dated 26-5-71 by Shri N.K. Sanghi. (a) the number of Pakistani spies apprehended since the start of civil war in Pakistan; and (b) what precautions are being taken to see that spies do not enter the country, referring to examples.

(a) & (b). The information with regard to State Governments of Andhra Pradesh, Gujarat Haryana, Himachal Pradesh Kerala, Madhya Pradesh, Maharashtra, Mysore, Nagaland, Uttar Pradesh, Assam and Mizoram and Union Territories of Dadra and Nagar Haveli, Delhi, Goa Daman and Diu, Laccadive, Minicoy and Amindivi Islands and Manipur & NEFA was given to the House. Information from the remaining States and Union Territories is awaited and will be laid on the Table of the House.

Ministry reminded by DPA for early implementation. Since on 24-11-72.

82. USQ. No. 428, dated 26-5-71 by Shri Jyotirmoy Bostu. Referring to the reply given to U.S.Q. No. 66 on the 31st March, 1971 and asking for the party-wise break-up of the total political murders which took place in West Bengal during the President's rule in 1970.

Information is being collected from the State Government and will be laid on the Table of the House. Do.

83. USQ. No. 1016, dated 26-5-71, by Shri Jagupathrao Jadhav. (a) the total amount of expenditure incurred on Government account during the last General Election on the electioneering tour and programmes of the Central Ministers and the part of the above expenditure borne by the different State Governments, State-wise, and

(a) & (b). The relevant information would be collected and laid on the Table of the House. Ministry reminded by DPA for early implementation.

(b) the break-up of such expenditure, Minister-wise.

Ministry reminded by DPA for early implementation.

(a) to (c). Information is being collected and will be laid on the Table of the House.

- (a) the number of Indian and foreign nationals arrested under the Defence of India Act during the Indo-Pak War of 1965;
- (b) the number of persons out of them who were prosecuted and of those acquitted later on; and
- (c) the number of persons belonging to the minority and majority communities separately among the arrested persons.

Do.

(a) to (d). Facts are being ascertained from the Government of Tripura.

- (a) the total number of Mizo-Sankrak raids that had taken place in border areas of Tripura during the last 2 years;
- (b) the total estimated loss suffered by the Government and the Public;
- (c) the number of Mizos arrested in connection with these raids; and
- (d) the steps taken to protect the border areas from such raids.

Do.

(a) & (b). Facts are being ascertained from the Government of Tripura.

84. USQ. No. 1058, dated 2-6-71 by Shri Onkar Lal Berwa and Shri Hukam Chand Kachwai.

85. USQ. No. 1106, dated 2-6-71 by Shri Dasaratha Deb.

86. USQ. No. 1107, dated 2-6-71 by Shri Dasaratha Deb.

- (a) the names of places raided by Mizo-Sankrak in Tripura border during the last two years and the number of families affected ; and
- (b) whether any financial assistance has been given to those affected.

Do. Since implemented on 8-8-72

87. USQ. No. 1633, dated 9-6-71, by Shri Desai Ratha Deb. (a) whether the Government of Tripura did not utilise the sum allocated for the year 1970-71 under different heads of development ; and (b) if so, the reasons for such savings.

(b) The information is being collected from the Government of Tripura and will be laid on the Table of the House as early as possible.

Ministry reminded by D.P.A. for early implementation. Since implemented on 8-8-72.

88. USQ. No. 1734, dated 9-6-71, by Shri G.C. Dixit. (a) whether some Pakistani spy gangs have been arrested in Madhya Pradesh during the last three years ;

(a), (b) & (c). Facts are being ascertained.

(b) if so, the particulars thereof and the number of persons out of them who have been convicted ; and

(c) the number of those out of them who have confessed their guilt.

Ministry reminded by D.P.A. for early implementation. Since implemented on 8-8-72.1

89. USQ. No. 2355 dated 16-6-71 by Shri P.L. Barupal. (a) the number of Ex-Army Officials recruited in the Directorate of Civil Defence and Home Guards, Delhi, on being sponsored direct by the Directorate of Resettlement, Army Headquarters, without referring to the Central Employment Exchange, Delhi/New Delhi.

(a) to (c). The required information is being collected and will be laid on the Table of the House as soon as it is received.

(b) whether the persons once employed in the Department through the Director of Resettlement, Army Headquarters were again sponsored for higher posts in the same Department though they had by then become departmental candidates ; and

(c) if so, whether the procedure was in accordance with the rules of the Central Government.

90 USQ. No. 2856, dated 23-6-71, by Shri R.P. Das and others.

(a) whether Government are aware of the structures passed by the Union Public Service Commission on the Delhi Municipal Corporation for flouting the advice of the Commission in the matter of appointments ; and

Since implemented on 8-8-72.

(b) if so, the steps taken by Government in the matter.

(b) Government are looking into the matter.

Ministry reminded by D.P.A. for early implementation.

91. USQ. No. 823, dated 30-6-71 by Shri B.S. Bhaura.

(a) whether Government are aware that law and order situation in Punjab is deteriorating day by day.

(c) The complaints were forwarded to the State Government for inquiry and appropriate action under the law. The action actually taken is being ascertained from the State Government.

Ministry reminded by D. P. A. for early implementation. Since Implemented on 7-12-72.

92. USQ. No. 3485, dated 30-6-71 by Shri Brijraj Singh Kotah and Shri Hukam Chand Kachwaj.

(c) if so, the action taken thereon. The total expenditure borne by Central Government on Prime Minister's tour during the election days by Helicopters and other planes.

Ministry reminded by D.P.A. for early implementation.

Since implemented on 8-8-72.

93. USQ. No. 3540, dated 30-6-71, by Shri The Kiruttinan and others,

Referring to the reply given to USQ. No. 4952 on the 16th December, 1970 and asking :

Since implemented on 8-8-72.

- (a) the names of the recognised non-official representative Organisations of the Scheduled Castes and Scheduled Tribes, located at Delhi New Delhi to whom the requisitions to sponsor candidates from the Scheduled Castes and Scheduled Tribes were addressed by the Directorate of Civil Defence and Home Guards, Delhi in the years 1968, 1969 and 1970; and
- (b) the number of such requisitions addressed and the outcome thereof.
- (a) the number of underground Pakistani nationals arrested in Jammu and Kashmir, Rajasthan and Gujarat from 1st January, 1968 to date;
- (b) the number of persons from whose possessions documents relating to spying on behalf of other countries and arms and ammunitions were recovered; and
- (c) the number of those among them who were deported and the number of those prosecuted.
- (a) whether some permanent Caste Scheduled Tribes Officers of the Delhi Administration Sub-ordinate (Executive) Service Grade II have been superseded and some temporary non Scheduled Caste Scheduled Tribe employees of that service have been promoted to Grade I of the Delhi Administration Subordinate (Executive) Services; and
- (a) & (b) Full information is being collected from the Ministry reminded by D.P.A. for early implementation.
- (a) to (c) Information from the Governments of Jammu and Kashmir and Rajasthan is awaited and will be laid on the Table of the House.
- (a) & (b) The information is being collected and will be laid on the Table of the House.

94. USQ. No. 3557 dated 30-6-71 by Shri H.C. Kachwal.

95. USQ. No. 4720, dated 14-7-71 by Shri Chandra Shailani.

(b) if so, the number of such non-Scheduled Caste/Scheduled Tribe temporary Officers so promoted and the steps proposed to be taken in the matter.

96. USQ. 4776 dated 14-7-71 by Shri N.B. Horo. (a) the number of incident of kidnapping and murder by Naxalites in West Bengal during the last four months; and (b) the number of political murders out of them. (a) & (b) Information is being obtained. Ministry reminded by D.P.A. for early implementation. Since implemented on 8-8-72.

(b) the number of political murders out of them.

97. USQ. No. 4791, dated 14-7-71 by Shri Hukam Chand Kachwai. (a) the number of tours performed by the Union Ministers to various parts of the country during December, 1970 to February, 1971, State-wise; (a) to (c) The information is being collected and will be laid on the Table of the House. Ministry reminded by D.P.A. for early implementation.

(b) the journeys performed by air and by rail separately; and

(c) the approximate expenditure incurred by Government thereon.

98. USQ. No. 4850, dated 14-7-71 by Shri Sudhakar Pandey. (a) the number of manuals and forms in various Ministries which have been got printed in digit form and the number of the remaining ones as also the arrangements made for completion of this work. The information is being collected and will be laid on the Table of the House. Ministry informed by D.P.A. for early implementation. Since implemented on 8-8-72.

99. USQ. No. 4867, dated 14-7-71 by Shri Sudhakar Pandey. (a) the number of manuals and forms of various Ministries and their Subordinate Offices which have not yet been translated into Hindi whose translations have not so far been vetted and finalised; and (a) & (b) The information is being collected and will be laid on the Table of the House. Ministry informed by D.P.A. for early implementation. Since implemented on 8-8-72.

(b) the arrangements made by the Ministries for the completion of the remaining work.

100. USQ. No. 1382, dated 21-7-71 by Shri Mohamamad Iqbal.

(a), (b) & (c) Facts are being ascertained by the Government of Punjab. Ministry informed by D.P.A. for early implementation.

(b) if so, the main findings thereof; and
(c) the reaction of Government thereto.

101. USQ. No. 5576, dated 21-7-71 by Shri Saroj Mukherjee.

(a) whether in the presence of the G.R.P. men on duty Shri Mahadev Banerjee, a CPI(M) leader, was brutally killed by a gang of armed men at the Kalna Railway Station Platform (Eastern Railway) at 10.30 P.M. on the 2nd July, 1971;

(a), (b) & (c) Facts are being ascertained from the State Government. Ministry reminded by D.P.A. for early implementation. Since implemented on 24-11-72.

(b) if so, what steps they took to prevent that killing; and

(c) if no step has been taken by the G.R.P. men in the matter, the reasons therefor.

102. USQ. No. 6196 dated 28-7-71 by Shri Indrajit Gupta.

(a) to (d) Information is being obtained from the State Government.

Ministry reminded by D.P.A. for early implementation. Since implemented on 24-11-72.

(b) the number of persons killed by the C.P.I. (M) supporters and by the police firing during the same period.

(c) the number of Police personnel killed during the same period; and

(d) the number of persons, partywise arrested in connection with the above killings.

103. USQ. No. 6199 dated 28-7-71 by Shri G.C. Dixit.

(a) the number of times the communal riots broke out in Madhya Pradesh during the last three years up to the 30th April, 1971;

(b) the number of persons belonging to the minority and majority communities killed and wounded and of those whose properties were damaged as a result thereof;

(c) the number of persons arrested, prosecuted and convicted in this regard; and

(d) the number of persons who were given financial assistance as compensation by the State Government and from the Prime Minister's personal fund.

104. USQ. No. 6213 dated 28th July, 1971 by Shri R.V. Bade.

(a) what are the names of persons arrested in Bengal for the offence of espionage; and

(b) to which country they were connected.

(a) to (d) Information on other points is awaited from the State Government. Ministry reminded by D.P.A. for early implementation.

(a) and (b) Information is awaited from the Government of West Bengal and will be laid on the Table of the House. Ministry reminded by DPA for early implementation. Since implemented on 30-8-72.

105

USQ. No. 6226 dated 28th July, 1971 by Shri K.M. Madhukar.

(a) whether the activities of Pakistani spies have increased in India since Pakistan's military crack-down on Bengal Desh and a large number of Pakistani spies have been arrested since last year;

(b) if so, the number of Indians and non-Indians out of the Pakistani spies arrested in this regard;

(c) whether Government realise that among the Pakistani spies arrested there are some persons who have been arrested by the C.I.D. by mistake and illegally; and

(d) if so, the action taken in the matter.

106

USQ. No. 6259 dated 28th July, 1971 by Shri Mallikarjun.

(a) whether the Police have recovered two rifles and 50 rounds of ammunition with Pakistani ordnance factory markings from two areas under the jurisdiction of the Kotwali Police Station in Jalpaiguri District on the 9th July, 1971.

(b) whether the firearms were also dug out from a field near a refugee camp at Gopastapara; and

(c) if so, the number of persons arrested in this connection.

107

USQ. No. 6260 dated 28th July, 1971 by Shri Vikram Mahajan.

(a) the total number of Pakistani spies arrested during the last four months in various parts of the country;

(b) the break-up of Pakistani spies arrested area-wise;

(a) to (d). Information in respect of the remaining States and Union Territories is awaited and will be laid on the Table of the House.

Since implemented on 7-12-72.

—do—

—do—

(a) to (c). The required information is being collected and will be laid on the Table of the House on receipt.

Since implemented on 8-8-72.

(a) to (c). Information in respect of the remaining States and Union Territories is awaited and will be laid on the Table of the House when received.

Since implemented on 8-8-72.

Ministry reminded by DPA for early implementation.

- (c) whether some of the spies have escaped from the judicial custody;
- (d) the circumstances under which they could escape; and
- (e) the steps taken to re-arrest them and against the persons responsible for their escape.

108. 29-7-1971

CALLING ATTENTION—Reported recent Pakistani shelling into Indian territory on Assam and Tripura border.

Points

(i) Explosion in a house on 25th July, 1971 in village Gandak (South of Gaturkhandi)

(ii) whether casualties in Boelonia, Sabram and Srinagar have been included in the Minister's list of casualties.

—do—

On points of clarifications raised during discussion on the call attention notice, the Minister said, "With regard to the explosion, in a house, I am making inquiries. The matter is under investigation at the moment."

(ii) "he cited some specific cases of some deaths in some localities and asked whether these were included in the list I had. I will have to check up whether these were included. The information with me is upto 22-7-1971. I will have to check up because my hon. friend said that there was some discrepancy between this and the earlier statement."

I will have to find out."

Since implemented on 8-8-72.

Ministry reminded by DPA for early implementation.

(a) and (b). The required information is being collected and will be laid on the Table of the House on receipt.

(a) the total number of guns and other firearms snatched away from the Police and other Government Officers in West Bengal during 1970 and upto the 30th June, 1971; and

(b) the number out of them recovered and the number of persons arrested in this connection;

110. USQ. No. 6940. (a) the total number of prisoners who have been arrested for political reasons and are being detained without trial in the whole of India; and

(b) the total number of prisoners who have been under detention for more than three months.

(b) Information is being collected from the State Governments and Union Territory Administrations.

111. USQ. No. 6988 dated 4th August, 1971 by Shri Somnath Chatterjee.

(a) the names of various places and the number of times where the Police and the Military opened firing in West Bengal during the period from the 2nd April to 19th June, 1971;

(b) the number of persons killed and injured in such firings;

(c) whether enquiries have been made with regard to such firings; and

(d) if so, what are the findings of such enquiries and, if not, the reasons therefor.

(a) to (d) Information is being obtained from the State Government and will be laid on the Table of the House.

112. SQ. No. 1698,
dated 11-8-71
by Shri G.P.
Yadav.

(a) whether Government are aware that Pakistan has deployed her spies in India on a large scale; and

Ministry reminded by DPA for early implementation.

(a) and (b) Investigations and Interrogations are in progress and a statement will be laid on the Table of the House regarding the number of persons in respect of whom there is a reasonable suspicion of their being engaged in espionage.

(b) if so, the number of such spies arrested and the steps taken to check such persons in future.

113. SQ. No. 1705,
dated 11-8-71
by Shri P.R. Das
Munsi.

The number of authorised sellers of Potassium Chlorate in West Bengal.

Ministry reminded by DPA for early implementation.

The required information is being collected from the Government of West Bengal and will be laid on the Table of the House on receipt.

Since implemented on 9-8-72.

114. USQ. No. 7598,
dated 11-8-71
by Shri Hukam
Chand Kachwai.

(a) whether Pakistan citizens have intruded into the Indian border areas in a large number;

Ministry reminded by DPA for early implementation.

(c) to (a) The information is being collected from the State Governments and will be laid on the Table of the House in due course.

(b) if so, the approximate number of the said intruders who have entered into Rajasthan, Jammu and Kashmir, Assam and Nagaland during the last two years (from 1-1-1968 to date); and

(c) the number of persons arrested in this connection and the number of those sent back to Pakistan.

115. U.S.Q. No. 7600 dated 11-8-71 by Shri Jyotirmoy Bosu. Information in respect of the years 1968 and 1969 is being collected and will be laid on the Table of the House, on receipt. Information on Industry-wise distribution is being collected and will be laid on the Table of the Sabha on receipt. Ministry reminded by DPA for early implementation.
116. U.S.Q. No. 7604 dated 11-8-71 by Shri R.V. Bade. (a) the number of communal riots which broke out during the last one year in each State, separately; and Ministry reminded by DPA for early implementation. (b) Information in regard to the number of cases arising out of communal incidents ending in conviction, acquittal or discharge will be laid on the Table of the House in due Course. (c) Information in regard to the number of cases arising out of communal incidents ending in conviction, acquittal or discharge will be laid on the Table of the House in due Course. Ministry reminded by DPA for early implementation.
117. U.S.Q. No. 7622 dated 11-8-71 by Shri P.R. Das Munsi. (a) the reasons why the report of Sainbari Murder Enquiry Commission headed by Mr. Justice Tarapada Mukherjee in West Bengal has not been published; Ministry reminded by DPA for early implementation. (b) whether there is any difficulty in publishing the said report; and (c) the number of persons detained in West Bengal in 1970 and the number of them convicted in this connection. Information is being collected from the State Government and will be laid on the Table of the House.

1	2	3	4	5	6
118.	U.S.Q. No. 7676 dated 11-8-71 by Shri B.K. Daschowdhury.	<p>(a) whether in the month of April last, some representatives of the people of District Cooch-Bihar, West Bengal made a representation to the Inspector-General of Police, West Bengal, stating clearly the allegations against the local Police officials and also suggesting measures to improve law and order situation in the District; and</p> <p>(b) if so, whether any action has been taken on the said representation and, if not, the reasons therefor.</p>	<p>(a) and (b) Facts are being ascertained from the Government of West Bengal in regard to the measures suggested for improving the law and order situation.</p>	<p>Ministry reminded by DPA for early implementation.</p>	<p>Since implemented on 24-11-72.</p>
119.	U.S.Q. No. 7707 dated 11-8-71 by Shri Saroj Mukherjee.	<p>(a) the number of persons arrested in West Bengal under the Prevention of Violent Activities Act during the President's Rule in 1970, Coalition Government of West Bengal in 1971 and the President's rule in 1971 upto the 31st July;</p> <p>(b) the District-wise break-up of the number of persons arrested; and</p> <p>(c) in which Divisions they have been detained in the jails.</p>	<p>(a) to (c). Information is being obtained from the State Government.</p>	<p>Ministry reminded by DPA for early implementation.</p>	<p>Since implemented on 8-8-72.</p>

ANNEXURE II

(Vide para 7 of Minutes dated 5th October, 1972)

Pending Assurances pertaining to Second Session, 1971 of Fifth Lok Sabha

Sl. No.	Date and Reference	Text of the Question	Assurance given	Latest position given by DPA as on 16-3-1972	Remarks
1	2	3	4	5	6
		(Ministry of Industrial Development)			
1.	USQ. No. 142 dated 25th May, 1971 by Shri Mukhtiar Singh Malik.	<p>(a) whether it is a fact that the production in certain industrial concerns has been in the excess of their licensed capacity;</p> <p>(b) if so, the number and names of such industrial concerns which have produced goods in excess of their licensed capacity during the last three years.</p>	<p>(a) and (b). Yes, Sir, a number of instances have come to the notice of the Government over the last few years, where industrial undertakings have substantially increased their production beyond the licensed capacity. The Industrial Licensing Policy Inquiry Committee had referred, in its report, to 45 such cases, details of which are given in Appendix IV-F of this Report, copies of which have been laid on the Table of the House.</p>	<p>Ministry reminded by DPA for early implementation.</p>	<p>Request received from DPA for extension of time (time not indicated)</p>
		<p>(c) whether any action has been taken by Government against them; and</p> <p>(d) if not, the reasons therefor.</p>			

- 2 USQ No. 210, dated 25th May, 1971 by Shri S. D. Singh.
- (a) whether any proposal to set up a big Paper Mill in Hazaribagh District is under consideration of Government because wood and Bamboo from the forests of this district are being supplied to Dalmianagar Paper Mill; and
- (b) whether there is also a proposal under consideration of Government to set up an Industrial Estate in Hazaribagh district in Bihar.
- 3 SQ. No. 193, dated 1st June, 1971 by Shri R.R. Singh Deo.
- (a) the number of various Industrial delegations from Russia including details of personnel, which visited India during the last one year;
- (b) the purpose of these visits and the details of agreements signed with these delegations; and
- (c) the details of delegations from India sent to Russia during the corresponding period and the purposes thereof.
- 4 SQ. No. 204, dated 1st June, 1971 by Shri B.K. Das-chowdhury.
- (a) the number of Industrial delegations who visited India during 1969-70 and 1970-71;
- (b) the number of Indian Industrial delegations sent abroad during 1969-70 and 1970-71; and
- (c) what agreements in connection with Industrial development were arrived at through exchange of visits by Industrial delegations.

(b) Information is being collected and will be laid on the Table of the House. Ministry reminded by DPA for early implementation.

(c) to (c). The information is being collected and will be laid on the Table of the House. —do— Request received from DPA for extension of time upto 31-12-1971.

(a) to (c). The information is being collected and will be laid on the Table of the House. Ministry reminded by DPA for early implementation.

5. USQ No. 2814, dated 22nd June, 1971 by Shri Sarjoo Pandey.

(a) whether M/s. Alcock Ashdown and Company Limited, Bhavnagar (Gujarat) has been closed down;

(b) if so, the number of workers rendered jobless, the number of man-hours lost as a result thereof and the amount of loss suffered on account of its closure;

(c) the reasons for the closure of the firm; and

(d) the action being taken by Government for its reopening.

6. SQ. No. 801, dated 29th June, 1971 by Shri Jyotirmoy Bosu.

(a) the names of Industrial and Commercial Companies (registered in West Bengal) whose Head Offices have been permitted to shift to other States from West Bengal, during the last three years;

(b) the names of States where these offices have been shifted;

(c) the reasons for shifting in each case; and

(d) the number of employees and workers affected due to such shifting in each case.

7. USQ No. 4088, dated 6th July, 1971 by Shri C.T. Dhandapani.

(a) whether the movements of nuts, bolts and screws from 4000 small scale factories have come to a standstill on account of the recent 10 per cent excise levy;

Ministry reminded Since Implemented on 24-11-72.
by DPA for early implementation.

(b) to (d). Government have ordered on 3rd June, 1971, an investigation under section 15 of the Industries (Development and (Regulation) Act, 1951 into the affairs of the company. The report of the Investigating Body is awaited.

(a) to (d). Information is being collected and will be laid on the Table of the House in due course.
Ministry reminded by DPA for early implementation.

Ministry reminded Since Implemented on 24-11-72.
by DPA for early implementation.

(a) to (d). The information is being collected and will be laid on the Table of the House.

(b) the number of small-scale units that have been closed on account of banning of deliveries from the factories and their godowns;

(c) whether these units have to undergo frustrating experience on account of imprecise definition of nuts, bolts and screws; and

(d) the steps taken by Government to remove these bottlenecks.

8 USQ. No. 4573, dated 13th July, 1971, by Shri Chandra Shekhar Singh.

(a) whether Government have since examined the techno-economic feasibility of public financial participation in some of the existing public undertakings and future projects, with a view to augmenting their financial resources;

(a) to (c). Detailed information will be supplied after collecting information from the various Ministries. Ministry reminded by DPA for early implementation.

(b) if so, the names of the existing or future public undertakings in respect of which public participation in share capital has been decided upon and the extent to which this participation would be allowed in each of these public undertakings; and

(c) if not, the time by which a decision is likely to be taken on this matter.

9 USQ. No. 4594, dated 13th July, 1971 by Dr. Lachhmaraj Prasad.

The information is being collected from the various administering authorities and will be laid on the Table of the House.

Ministry reminded by DPA for early implementation. Request received from DPA for extension of time (Time not indicated).

- 10 USQ. No. 4612, dated 13th July, 1971, by Shri Indrajit Gupta.
- The information is being collected and will be laid on the Table of the House.
- Ministry reminded by DPA for early implementation.
- (a) the names of the Commercial Advertising Agencies which are owned/controlled by one or other of the 20 largest Business Houses;
- (b) whether such Agencies are being regularly patronised by many public sector concerns;
- (c) if so, the names of the public sector concerns which get their publicity and sales promoting work done by such Advertisers; and
- (d) whether Government propose to check the growth of the monopoly houses in the field of Advertising.
- 11 USQ. No. 5303, dated 20th July, 1971 by Shri C. Jaiardhan.
- (a) the important industrial uses of cashew nut shell liquid in India at present;
- (b) the number of patents so far issued by Government in respect of processes based on this liquid; and
- (c) the purposes for which the patents have been issued.
- Information is being collected and will be laid on the Table of the House.
- Ministry reminded by DPA for early implementation.
- 12 USQ. No. 5361, dated 20th July, 1971 by Shri V.N. P. Singh and Shri Rama Chandran Keshavnappalli.
- (a) how many and what categories of small scale industrial units have been permitted to seek foreign collaboration and technical assistance in the last three years; and
- (b) the impact of the same on the mobilization of indigenous efforts and expertise.
- The information is being collected and will be laid on the Table of the Lok Sabha.
- Ministry reminded by DPA for early implementation.

- 13 USQ. No. 5388, dated 20th July, 1971 by Shri Nawal Kishore Singh.
- (a) whether an enquiry is proposed to be made in the allegation that a large number of fake firms are receiving quota of imported and indigenous raw materials for stainless steel industry, cement pipe and slab industry and iron rods industry (Re-rolling/Mills) and are selling the same in blackmarket; and
- (b) whether Government of Assam, Bihar, Madhya Pradesh, Orissa, Uttar Pradesh, and West Bengal have instituted such enquiries and if so, the result thereof.
- 14 USQ. No. 6023, dated 27th July, 1971 by Shri B.K. Daschowdhury.
- (a) the names of places where chemical salt is manufactured industrially; and
- (b) the manufacturing cost per metric ton and the selling price to the consumers and whether the same price is applicable throughout India; and
- (c) if there are variations of prices at different places, the extent thereof and the reasons therefor.
- 15 SQ.No. 1663, dated 10th August, 1971 by Shri Girdhar Saha.
- Whether Government are aware that the business people of North Bengal are earning a lot by supplying raw leather from North Bengal to other parts of the country.
- 16 USQ. No. 7450, dated 10th August, 1971 Shri Dinesh Joadar.
- (a) Whether Government have revised their earlier decision for setting up a number of industries based on petrochemicals in public sector and issued licences to the big business houses for the same;
- (a) and (b). Information is being collected from the State Governments regarding their enquiries, if any, and will be laid on the Table of the Sabha in due course.
- Ministry reminded by DPA for early implementation.
- Request received from DPA for extension of time upto 15th August, 1972.
- Ministry reminded by DPA for early implementation.
- Do.
- Do.
- Since Implemented on 24-11-72.
- (a) to (d). The requisite information is being collected and will be laid on the Table of the House.
- The Information is being collected and will be laid on the Table of the House.

(b) if so, the particulars thereof;

(c) the total number of licences issued to the big industrial houses for this purpose; and

(d) the reasons for changing the earlier decision referred to in part (a) above.

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|-------------------------------|--|---|--|--|--|
| 17 | USQ. No. 7469, dated 10th August, 1971 by Shri Samar Mukherjee. | The country-wise break-up of the foreign collaboration agreements signed during the years 1968 to 1971 so far. | The information is being collected and will be laid on the Table of the House. | Do. | Request received from DPA for extension of time upto 31st May, 1972. |
| 18 | USQ. No. 7497, dated 10th August, 1971 by Shri Brūirai Singh Kotah. | (a) The total number of small scale industries set up in Rajasthan during the last three years; and
(b) the number of industries out of them set up in the rural areas together with their locations. | (b) the information is being collected and will be laid on the Table of the House. | Ministry reminded by DPA for early implementation. | |
| 19 | USQ. No. 7550, dated 10th August, 1971 by Shri K. Kodanda Rami Reddy | The action taken so far and proposed to be taken for setting up of industries based on forest resources in Andhra Pradesh. | The information is being collected and will be laid on the Table of the House. | Do. | |
| (Ministry of Law and Justice) | | | | | |
| 20 | USQ. No. 986, dated 1st June, 1971 by Shri S. Radhakrishnan. | (a) Whether any request or proposal was received from the Government of Tamil Nadu to give the right of electing representatives to the Legislative Council to the primary school teachers; and
(b) whether it was rejected by the Central Government and if so, the reasons therefor. | (b) The matter is being examined. | Do. | Request received from DPA for extension of time up to April 1972. |

Ministry reminded by DPA for early implementation.

21 USQ. No. 6121, dated 27th July, 1971 by Shri Balakrishna Venkanna Nayak. (a) whether it is a fact that when a Government employee applies for the grant of House Building Loan, he is required to furnish a certificate from a Standing Counsel engaged by his Ministry and for this he has to pay a fee of Rs. 130 to the Counsel ;

(b) whether such a certificate is also required to be given in cases where the land has been purchased from a Government Agency e.g., the Delhi Development Authority ; and

(c) whether any representations have been received from the Government employees for doing away with such a certificate and if so, the action taken by Government thereon. (c) The information is being collected and will be laid on the Table of the House in due course.

22 USQ No. 7494, dated 16th August, 1971 by Shri Phoolchand Verma. (a) whether Government have received any resolution passed by any State Legislature urging Government to reduce the voting age ; and

(b) if so, the reaction of Government thereto. (b) The matter is being examined.

(Ministry of Information and Broadcasting)

23 SQ No. 240, dated 2nd June, 1971 by Shri Brij Raj Singh Kotah. (a) whether Government have since taken a decision on the Khosla Committee Report on Film Censorship ; and (b) if so, what is the decision. (a) & (b) The Report of the Khosla Committee on Film Censorship is under active consideration of Government.

Do. Request received from DPA for extension of time upto Dec. 1972.

- 24 USQ. No. 4846, dated 14th July, 1971 by Dr. Govind Das Richharya.
- (a) the names of the English and Hindi Journals, Periodical etc. being published by the various Ministries/Departments of the Government of India and the dates since when these are being published ; and
- (b) the number of managerial, editing and advertisement staff of these periodicals.
- 25 SQ. No. 1270, dated 21st July, 71, by Shri N. Tombal Singh.
- (a) the measures taken or being taken by Government to strengthen the borders in the aspect of national consciousness and integrity in the Eastern Region comprising of Manipur, Nagaland, NBF, Tripura and the tribal areas of Assam through the various media of publicity and Broadcasting ;
- (b) whether an Expert Committee toured these areas some time back and submitted their findings and recommendations in this behalf ; and
- (c) if so, what are the main recommendations.
- (Ministry of Irrigation & Power)
- 26 USQ. No. 7568, dated 10th August, 71, by Shri Subodh Hansda.
- (a) whether the report of the various sub-Committees of the Power Economy Committee have been mimeographed or printed ; and
- (b) when such reports will be placed on the Table of the House and circulated in the press.
- (a) & (b) The Information is being collected and will be laid on the table of the house shortly.
- (b) & (c) The report of the study Team on Border Publicity is awaited.
- (b) Copies of the main report of the Power Economy Committee as well as the reports of the various Study Groups, which are of a technical nature, will be placed in the library of the parliament as soon as printed copies become available.
- Partly implemented on 8-8-72.
- do-
- Partly implemented on 4-5-72.
- do-
- Request received from DPA for extension of time upto September, 1972.
- do-

(Ministry of Labour & Rehabilitation)

- 27 USQ. No. 1152, dated 3rd June, 71, by Shri Chandra Shekhar Singh.
- (a) the number of labour dispute cases which went in for settlement through voluntary arbitration in each of three years 1968, 1969 and 1970 State wise and year-wise ;
- (b) the number among them that were successful, unsuccessful and partly-successful in the above three years, category-wise ; year wise and State-wise ;
- (c) whether the voluntary arbitration method is on the decline in the past three year and it is considered to be a failure ; and
- (d) if so, the steps contemplated to streamline this method for better acceptance by all.
- 28 SQ. No. 402, dated 10th June, 71, by Shri S.P. Bhartiacharya.
- (a) whether Government have considered the question of discontinuance of the minimum attendance qualification for payment of bonus under the Coal Mines Bonus Scheme; and
- (b) if so, the decision taken thereon.
- 29 USQ. No. 2441, dated 17th June, 71, by Shri Ram-avatar Shastri.
- (a) whether Employees Provident Fund Act has not been contended to the privately run colleges and institutions ;
- (b) whether Provident Fund affairs are mismanaged and the Fund contribution misused in those institutions ; and
- (a), (b), (c) and (d) The information is being collected and would be placed on the Table of the House after it is received.
- Ministry reminded by DPA for early implementation.
- Partly implemented on 8-8-72.
- Since Implemented on 24-11-72.
- Do-
- Do-
- Request received from DPA for extension of time upto July, 1972.

(c) if so, the reasons for not extending the Provident Fund Act to such colleges and institutions.

(c) The question of extending the Employees' Provident Funds and Family Pension Fund Act, 1952 to the Teaching and non-teaching educational institutions employing 20 or more persons is under consideration.

Since Implemented on 24-11-72.

-do-

The Minister said, "Regarding the antecedents of closures we have not yet been able to collect full information. Whenever it is available, it will be placed before the House."

-do-

(a) and (b) The information is being collected and would be laid on the Table of the House after it is received.

-do-

(c) and (d) Information is being collected and will be laid on the Table of the Sabha when received.

(c) if so, the reasons for not extending the Provident Fund Act to such colleges and institutions.

Closure of units due to Industrial unrest.

30 SQ. No. 691, dated 24th June, 71, Supplementary by Shri S. M. Banerjee.

(a) the number of workers rendered unemployed in 1969 in each State on account of closure of factories due to financial stringency, lack of orders, shortage of raw material etc; and

31 USQ. No. 2983, dated 24th June, 71 by Dr. G.S. Melkote.

(b) the steps taken to remedy the situation.

(a) whether the Wage Board for Electricity Undertakings has submitted its report ; (b) if so, whether a copy of the same will be laid on the Table;

32 USQ. No. 3071, dated 24th June, 1971, by Shri Teja Singh Swatantra.

(c) the States or Electricity Boards which have accepted the recommendations of the said Board and dates from which new pay scales have been introduced ; and

(d) the pay scales in various States or Electricity Boards together with bonus, gratuity and other facilities.

1	2	3	4	5	6
33	USQ. No. 3598, dated 1st July, 71, by Shri Ram-avtar Shastri.	<p>(a) whether a number of criminal cases under the Employees Provident Fund Act are pending before different courts in Bihar ; and</p> <p>(b) if so, their exact number and for how long they have been lying pending and the reasons for the delay.</p>	<p>It was <i>inter alia</i> stated that the reasons for delay in respect of the 2193 cases pending in the different courts of Bihar) was being ascertained from the State Government of Bihar.</p>	<p>Ministry reminded by DPA for early implementation.</p>	<p>Since Implemented on 24-11-72.</p>
34	USQ. No. 6941, dated 29-7-71, by Shri B.K. Daschowdhury.	<p>(a) whether ground rent @ 3 per cent is being collected annually from the West Pakistan Displaced persons in Delhi/New Delhi under the Resettlement of Displaced Persons (Land Acquisition) Act, 1948 and the Rules framed there under since the date of their resettlement in various colonies in Delhi/New Delhi;</p> <p>(b) if so, the amount annually collected, area-wise, during 1968-69, 1969-70 and 1970-71 from the West Pakistan Displaced persons and the amount collected from the East Pakistan Displaced Persons during the same period; and</p> <p>(c) if so ground rent @ 3 per cent has been collected from the West Pakistan Displaced Persons during the period 1968-69, 1969-70 and 1970-71, the reasons therefor.</p>	<p>(a), (b) & (c) : The information is being collected and will be laid on the Table of the Sabha.</p>	<p>-do-</p>	<p>Since implemented (vide Answer to USQ No. 406 dt. 16-3-72)</p>
35	USQ. No. 7135, dated 5-8-71 by Shri Somnath Shri terjee. Chat	<p>(a) whether Government have received any reports of loss of relief materials meant for evacuees from Bangladesh by reason of theft and other causes ; and</p>	<p>(a) & (b) : Information is being collected from State Governments etc. and will be laid on the Table of the Sabha.</p>	<p>-do-</p>	<p>Since Implemented on 24-11-71.</p>

(b) if so, the items of goods that have been lost and the value thereof.

36 USQ.No. 7896,
dated 12-8-71 by
Shri B.K.
Daschowdhury.

(a) & (b) : Recommendations of the Committee have by and large, been accepted in respect of one more report of the Committee. The remaining three reports are still under consideration. The comments of the West Bengal Government and the concerned Ministries/Departments of the Government of India have been invited.

(a) whether all recommendations contained in the remaining four reports submitted earlier by the Review Committee have since been accepted by the Government; and

(b) the recommendations which have not been accepted and the reasons therefor.

(Ministry of Petroleum and Chemicals)

37 USQ.No.1438,
dated 7-6-71 by
Shri Yamuna
Prasad Mandal.

(a) the names and number of foreign-owned drug manufacturing companies in India;

(b) the amount of profit earned by each company separately during the last three years, year-wise; and

(c) the amount of Income-tax paid by the each company during the last three years; year-wise.

(a) Information in respect of the units in the small scale sector is not available. It is being collected and will be laid on the table of the House.

(b) & (c) : Information is not readily available. It will be collected and placed on the Table of the House.

38 SQ.No.1073,
dated 12-7-71
by Shri Khem-
chandbhai Chavda.

The number of foreign Pharmaceutical firms having more than 50 percent equity participation, who have repatriated money by way of dividends, royalties and over-invoicing during the last three years and money repatriated by each firm.

The other information regarding repatriation of dividends, royalties, etc., is being collected and will be laid on the Table of the House in due course.

-do-

-do-

-do-

1	2	3	4	5	6
39	USQ.No. 5924, dated 26-7-71 by Dr. Laxminarain Pandey and Shri Jagannathrao Joshi.	Referring to the reply given to Unstarred Question No. 41 on the 24th May, 1971 and asking whether Government have since taken any decision after the informal discussions held with the foreign oil companies for the revision of Refinery agreements.	The matter is still under consideration.	Ministry reminded by DPA for early implementation.	
40	SQ.No. 1265, dated 21-7-71.	Constitution of North Bengal Development Board.	(Ministry of Planning) It was promised that the assurance given by the Prime Minister to the people of North Bengal with regard to the Constitution of North Bengal Development Board would be implemented very soon. It was also said that the question of making it a statutory Board would be considered.	-do-	Request received from DPA for extension of time (Time not indicated).
41	USQ.No. 247, dated 25-5-71 by Shri K.S. Chavda.	(a) the requisite number of Scheduled Castes and Scheduled Tribes candidates who were not available even after applying the relaxed standards in case of direct recruitment made to non-technical and quasi-technical posts in Class III and Class IV otherwise than through a written examination since July, 1968; (b) the number of the best among the Scheduled Castes and Scheduled Tribes candidates having minimum educational qualifications selected to fill the reserved vacancies since July, 1968; and	(Ministry of Railways) (a) to (c) : Information is being collected and will be placed on the Table of the Sabha.	-do-	

- (c) whether they have been given necessary in service training. -do-
42. USQ. No. 2225, dated 15-6-71 by Shri Onkarlal Berwa. (a) whether the Administrative Reforms Commission has made certain observations in regard to the functioning of the Commercial Department of the Railways; and (b) if so, the action taken by Government on those observations. (b) The recommendations are under consideration of the Government. -do-
43. USQ. No. 3439, dated 29-6-71 by Shri Buta Singh. (a) whether the priority for the allotment of residential Government quarters to Railway employees is not taken according to their date of appointment, whereas Government residences are allotted to other Central Government employees strictly according to their date of appointment; and (b) whether the Railway employees who are senior in services are kept on the bottom for allotment of quarters, when they are posted at a new place and their date of appointment is not taken into account for such purposes. (a) & (b) : The information is being collected and will be placed on the Table of the Sabha. -do-
44. USQ. No. 6005 dt. 28-7-71 by Shri Pravinsinh Solanki. (a) what were the recommendations made by the Railway accidents Inquiry Committee regarding allotment of accommodation to the running staff; (b) the action taken by Government to implement the same on Railways; (c) the procedure adopted for allotment of accommodation to the running staff; and (d) the types of accommodation allotted to the running staff (Loco) of each Zone and in each category. (d) Information is being collected and will be laid on the Table of Sabha.

Request received from DPA for extension of time upto Dec. 1972.

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45 DISCUSSION—
9-8-1971 RBGAR
DING ACCI-
DENTS ON
EASTERN RAIL-
WAYS

During the discussion when Shri Das Munsai, Shri Mukhrjee and several other Members raised points the Minister said, "We have not yet got the reports of these two inquiry Commissions. As soon as they are ready, I will gladly place the reports before the House

Ministry reminded by DPA for early implementation

(Ministry of Steel and Mines)

46 SQ. No. 400 dt. 10-6-71 by Shri C. K. Chandrapan.

(a) whether the profits of the private sector coal mining companies have gone up very high during 1969-70; if so, how much;

(b) whether the salaries and wages which accounted for 51.7 per cent of the value of production in 1969, had come down to 49 per cent in 1970; and

(c) whether the expenditure on welfare measures had come down from 5.3 per cent in 1969 to 4.9 per cent in 1970 in relation to the value of production.

47 USQ. No. 7159 dt. 5-8-71 by Shri K. Suryanarayana.

(a) & (b) ! Information is being collected and will be laid on the table of the House.

-do-

Since implemented 24-11-73.

-do-

(b) the quantity applied for and that allotted and actually supplied so far to each of these mills.

Ministry reminded by DPA for early implementation. Since implemented on 7-12-72.

48 USQ. No. 7785 dt. 12-8-71 by Shri Y. Eswara Reddy.

(a) whether deposits of fine quality of Barytes have been found at Mangampet, Rajampet Taluk, Cuddapah district, Andhra Pradesh;

(b) whether any personnel on behalf of Geological Survey of India visited these pits and examined the deposits ;

(c) if so, the details of their investigations ; and

(d) the total quantity of Barytes extracted from these pits and exported in 1970-71. (d) The information in regard to export of barytes is being collected and will be placed on the Table of the House when received.

(Ministry of Works and Housing)

Ministry reminded by DPA for early implementation. Request received from D.P.A. for extension of time upto March, 1973.

49. USQ. No. 48 dt. 24-5-71 by Shri Dalip Singh.

(a) whether Government are considering to transfer the ownership of the plots in the J.J. Colonies in Delhi to the allottees; (a), (b), (c) & (d) : The entire scheme is under examination.

(b) if so, the policy in regard to ownership rights in cases where the allottees of the plots in the J.J. Colonies have sold or transferred the plots to some other persons ;

(c) the mode of recovery of the cost of the plots from the allottees ; and

(d) whether the cost will be recovered in easy instalments or in lumpsum.

50 USQ No. 57 dt. 24-5-71 by Shri Shashi Bhushan.

(a) whether Government have evolved a 'Social Housing Scheme' in regard to juggi and Jhonpris and slums ;

(a), (b), (c) & (d) : Details of Scheme are being examined for provision of amenities to juggi and jhonpri dwellers and for their settlement.

Ministry reminded by DPA for early implementation.

(b) if so, the main features of the schemes ;

(c) how the juggi jhonpuri dwellers are likely to be benefited thereby ; and

(d) when the scheme is likely to be implemented.

51 USQ No. 2638 dt. 21-6-71, by Shri Chandra Shekhar Singh.

(a) whether the Construction Division No. X of Central Public Works Department has arbitrarily enhanced the rates for unfiltered water by Rs. 24/- per annum over and above the existing basic rates for all private connections in New Delhi, irrespective of the areas of the buildings, without prior intimation to the consumers and without inviting objections from them ;

(b) if so, the reasons for taking this decision ;

(c) whether any representatives of the residents federation of Chanakvapuri, Golf Links, Jor Bagh etc. met the Minister and protested to him in the last week of May, 1971 and sought for *status quo* ;

(d) if so, the action Government propose to take in the matter and by what time.

Ministry reminded by D.P.A. for early implementation

Requests received from D.P.A. for extension of time upto April, 1972.

- 52 USQ No. 5250 dt. 19-7-71, by Shri C.K. Chandrapan
 (a) the total amount spent by Government for renovating, decorating and furnishing the bungalows occupied by Ministers after the mid-term poll; and
 (b) how much money is spent for the above purpose for each Minister and their names.
 Ministry reminded by DPA for early implementation.
- 53 USQ No. 5915 dt. 26-7-71 by Shri K. M. Madhukar.
 (a) whether the news widely published through the press in the country is true that the new Members of the Council of Ministers have spent a large amount on renovation of their rooms;
 (b) if so, the names of the new Ministers, Ministers of State and Deputy Ministers and the details of their offices in respect of which heavy expenditure had to be incurred on the renovation of their houses and office rooms; and
 (c) the expenditure incurred in each case.
 Ministry reminded by DPA for early implementation.
- 54 USQ No. 5931 dt. 9-8-71 by Shri R. V. Bade & Shri Narendra Singh.
 Asking for the amount of expenditure incurred on each Central Minister in respect of his office telephone and transport facilities separately from 15th March, 1971 to date.
 Information is being collected and will be laid on the Table of the House.
 Ministry reminded by DPA for early implementation.
- 55 USQ No. 7336 dt. 9-8-71 by Shri Narendra Singh Bisat & Dr. Karni Singh.
 (a) the names and addresses of the authorised office-bearers and ordinary Members of the Delhi School Teachers Co-operative House Building Society, Delhi;
 (b) the amount collected by the Society from each member and the total amount paid by it to the Government, and the total price of the land allotted to the Society; and
 (c) the names of the members who are yet to be issued share certificates, pass books etc. and the reasons for not issuing the same so far and the time by which it would be done.
 Information is being collected and will be laid on the Table of the Sabha.
 Ministry reminded by DPA for early implementation.

MINUTES

IV. Fourth Sitting

(See paras 3—5 of Report)

The Committee met on Friday, the 6th October, 1972 from 10.30 to 12.00 hours.

PRESENT

Shri R. Balakrishna Pillai—*(in Chair)*

MEMBERS

2. Shri Tulsidas Dasappa
3. Shri M. Deiveekan
4. Shri S. B. Giri
5. Shri Sat Pal Kapur
6. Shrimati B. Radhabai Ananda Rao
7. Shri C. K. Jaffer Sharief
8. Shri Hari Kishore Singh

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

Shri K. D. Chatterjee—*Under Secretary.*

2. In the absence of the Chairman, the Committee chose Shri R. Balakrishna Pillai to act as the Chairman for the sitting under Rule 258(3) of the Rules of Procedure and Conduct of Business in Lok Sabha.

3. The Committee took up for consideration Memoranda Nos. 33—36. The observations/recommendations of the Committee on these Memoranda are as under:

Memoranda Nos. 33 to 35

Requests from the Department of Parliamentary Affairs for dropping of 3 (three) assurances.

Memorandum No. 33

(i) Assurance given in reply to Starred Question No. 285 on the 6th April, 1972 regarding the suspension of steel supplies to fake Industrial Units:

The Committee observed that the taking of action against the persons concerned for having received steel supplies in respect of Units which were not in existence was incumbent on the investigations being made by the C.B.I./State Governments in the matter. The Committee, therefore, felt that it was necessary that Government should state the action taken in the matter as a result of these investigations. They, therefore, decided not to drop this assurance as urged by the Department of Parliamentary Affairs.

Memorandum No. 34

(ii) Assurance given during the Debate on Demands for Grants (1972-73) relating to Ministry of Information and Broadcasting in Lok Sabha on 24-4-1972 regarding Children's Film Society.

After some consideration, the Committee agreed with the representation made by the Ministry and the Department of Parliamentary Affairs that in view of the fact that the position had been clarified by the Minister on the floor of the House, there was hardly any further point on which assurance was held out. They, therefore, agreed to drop this assurance.

Memorandum No. 35

(iii) Assurance given in reply to Starred Question No. 906 on the 5th July, 1971, regarding Delegations sent abroad by Ministry of Defence

While the Committee agreed to drop this assurance in the context of the plea made by the Ministry of Defence that it would not be in the 'National interest' to disclose the purpose of visit abroad by various Delegations; nevertheless they observed that the Ministers should be more cautious while replying to such matters on the floor of the House and should restrain from holding out any such assurance of 'collecting the information and laying it on the Table', and straightaway take this plea. The Committee feel that once a commitment is made in this manner in the House, it becomes sacrosanct and obligatory for a Minister to fulfil it.

Memorandum No. 36***Position of pending assurances relating to Fourth and Fifth Lok Sabha***

4. The Committee perused the two statements showing the analysis of pending assurances pertaining to Fourth and Fifth Lok Sabha pending implementation by Government on the 1st September, 1972, after taking into consideration the last batch of statements of implemented assurances laid on the Table on the 30th August, 1972.

The Committee noted that there were 204 pending assurances pertaining to the Fourth Lok Sabha and 865 pending assurances pertaining to the First Four Sessions of the Fifth Lok Sabha. The Committee desired that the Ministries concerned should be asked to take necessary action to ensure the expeditious implementation of all these pending assurances.

The Committee then adjourned.

MINUTES

V. Fifth Sitting

(See paras 3—5 of Report)

The Committee met on Tuesday, the 5th December, 1972 from 15.00 to 15.35 hours

PRESENT

Dr. G. S. Melkote—*Chairman*

MEMBERS

2. Shri Tulsidas Dasappa
3. Shri D. D. Desai
4. Shri Sat Pal Kapur
5. Shri Inder J. Malhotra
6. Shri R. Balakrishna Pillai
7. Maulana Ishaque Sambhali
8. Shri Sakti Kumar Sarkar
9. Shri Hari Kishore Singh

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

Shri K. D. Chatterjee—*Under Secretary.*

2. The Committee took up consideration of their draft Fourth Report. After some discussion, the Committee adopted the Report and decided to present it to the House on Friday, the 8th December, 1972.

3. The Committee authorised the Chairman, and in his absence, Shri R. Balakrishna Pillai to present their Report to the House on the 8th December, 1972.

4. The Members enquired from the Chairman about the outcome of his meeting with the Speaker about the contemplated visit by the Committee on Government Assurances to some of the States to

meet their counter-parts there and to exchange views with them on procedural and other matters of mutual interest relating to the working of the Committee at the Centre and in the States.

The Chairman stated that the Speaker had already called a meeting of the Chairmen of the Parliamentary Committees on the 8th December, 1972 to discuss with them the question of tours by Parliamentary Committees.

5. The Committee also suggested that a Conference of the Chairmen of the Committees on Government Assurances at the Centre and in the States might be held early next year in Delhi.

6. The Committee then decided to meet again at 15.00 hours on the 27th January, 1973 and at 11.00 hours on the 29th January, 1973.

The Committee then adjourned.

APPENDIX I

(Vide para 12 of Report)

Statement showing the position of assurances as on 1-9-1972

(i) Assurances pertaining to the Fourth Lok Sabha

Session	No. of pending assurances per- taining to Fourth Lok Sabha selec- ted by the Com- mittee (5th Lok Sabha) for being pursued further	No. of assurances implemented/ dropped	No. of assurances outstanding
Fourth Session, 1968	3	—	3
Fifth Session, 1968	8	—	8
Sixth Session, 1968	9	2	7
Seventh Session, 1969	33	8	25
Eighth Session, 1969	26	10	16
Ninth Session, 1969	25	4	21
Tenth Session, 1970	63	13	50
Eleventh Session, 1970	38	9	29
Twelfth Session, 1970	59	14	45
TOTAL	264	60	204

(ii) Assurance pertaining to the Fifth Lok Sabha

Session	No. of assurances called out	No. of assurances implemented dropped	No. of assurances outstanding
First Session, 1971	42	31	11
Second Session, 1971	996	836	160
Third Session, 1971	346	231	115
Fourth Session, 1972	821	242	579
TOTAL	2205	1340	865